

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
Original Application No. 163/2025

IN THE MATTER OF:

ASHOK PATEL

...APPLICANT

Versus

STATE OF MP & Ors.

.... RESPONDENTS

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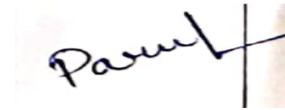
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Date: 27.02.2026

Place: Bhopal

Submitted by MPPCB:-

through Counsel



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JOINT COMMITTEE REPORT

In

National Green Tribunal (Central Bench)

**Order dated 19th November 2025 in OA No. 564/2025
(PB) (OA No. 163/ 2025 CZ)**

In the matter of

Ashok Patel

Vs

State of Madhya Pradesh & Ors.

Date of Inspection: 22 - 23 December, 2025

**Joint Visit by Officials of MoEFCC, CPCB, MPPCB & Local
Administration**

JOINT COMMITTEE REPORT

1. Hon'ble National Green Tribunal, Principal Bench New Delhi vide its order dated 19.11.2025 in Original Application No. 564 of 2025 (PB), (Now OA No. 163/ 2025 CZ) in the matter of Ashok Patel Vs State of Madhya Pradesh & Ors has directed as:

“5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constituted Joint Committee comprising of representatives Integrated Regional Office, MoEF&CC, Bhopal, Madhya Pradesh, Central Pollution Control Board (CPCB), MPPCB and District Magistrate, Shahdol and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within two months. The MPPCB will be the nodal agency for coordination and compliance.”

The copy of the order dated 19.11.2025 is enclosed as **Annexure-I**.

2. In compliance of the order a joint committee comprising of following officers was constituted to conduct an inquiry of the area and submit a factual report in the matter:
 - i. Mrs. Pragati Verma, Joint Collector, Distt. Shahdol (M.P.) (Representative of the Collector, Distt.- Shahdol)
 - ii. Sh. Raj Shekhar Ratti, Scientist 'E', IRO, MoEFCC, Bhopal
 - iii. Dr. Ranu C. Verma, Scientist 'C', CPCB, Regional Directorate, Bhopal(MP)
 - iv. Dr. Ashok Tiwari, Regional Officer, MPPCB, Shahdol (M.P)

The copy of letter of nominations is enclosed as **Annexure-II**.

3.0 Site Visit of the committee in light of the order:

- 3.1 In pursuance of above-mentioned office order, the Joint Committee members along with team of officials from MoEFCC, CPCB, MPPCB and District Collector visited the M/s Ultratech Cement Ltd. Bicharpur coalmines at Sohagpur, Dist. Shahdol during 22.12.2025 and 23.12.2025.
- 3.2 To ascertain status of compliance of conditions as per issued CTO and impact of the project on the environment and people in the area by undertaking site visit and considering the view point of all stakeholders, including the inhabitants of the area, following activities were undertaken:
- i. Verification of the present compliance status of Environmental Clearance (EC) conditions stipulated under EC.
 - ii. To Study the impact of mining activity in surrounding areas' water bodies- River Sone and Murnawater quality monitoring.
 - iii. Verification of issues of residents of surrounding villages- Bicharpur, Kalyanpur, Sundari and Baiga tola.
 - iv. Assessment of the activities undertaken by the unit through CSR funds.

The applicant, Shri Ashok Patel was duly informed in advance about the Committee's visit but he remained unavailable to assist or provide evidence.

4.0 Brief on the Bicharpur underground coal mining of M/s Ultratech Cement Ltd., Shahdol (M.P.)

- 4.1 The fully mechanised underground coal mining of M/s Ultratech at Village Bicharpur, Sohagpur coalfield, Shahdol is established in 500 Ha lease area at (longitude 81.2042 and latitude 23.1552). Previously, the coal mines were allotted to M/s Madhya Pradesh State Mining Corporation Limited vide letter no. F. No. 13016/8/2007-CA-1 in July, 2007. The Environmental Clearance (EC) was granted to M/s Madhya

Pradesh State Mining Corporation Limited vide letter no. J-11015/308/2010-IA. II (M) dated 16th July 2013.

4.2 However, the Hon'ble Supreme court of India vide judgment dated 25.08.2014 read with its order dated 27.09.2014 cancelled the allocation of 204 coal blocks and issued direction for auction of the mines.

4.3 Ministry of Coal vide order no. 104/15/2015/NA dated 23.03.2015 had allocated the Bicharpur underground coalmine project to M/s Ultratech Cement Limited.

4.4 In the year 2015, vide letter no. J-11015/308/2010-IA. II (M) dated 16th July 2013 environmental clearance (EC) was granted to M/s Madhya Pradesh State Mining Corporation Limited was transferred on the name of M/s Ultratech Cement Limited for Bicharpur underground coalmine project for production capacity of 0.5 MTPA normative and 0.75 peak in an ML area of 500 Ha. located in Sohagpur Coalfield Dist. Shahdol, Madhya Pradesh.

4.5 The Consent To Establish was issued to the project proponent on 24.07.2015 and the renewal of Consent To Operate (CTO) is valid till upto 30.09.2028. The unit started its mining operation in 2021.

The Copy of the EC & the CTO is enclosed as **Annexure-III**.

4.6 There are 03 workable seams i.e. seam IV (depth 123- 170m), III (depth 184- 235m) &II (depth 204- 255m) identified in the mines. The seam thickness ranges from 0.15 m to 6.05 m. The gross geological reserves have been estimated to be about 56.03 MMT and the net extractable reserve is about 49.58 MMT. As per estimation, the allotted seams have extractable reserve of about 19.06 million Ton (4.48 MMT in Seam-IV, 10.56 MMT in Seam III and 4.02 MMT in Seam-II).The grade of

coal is G-7 & G-8 with average ash content of 25%. Mining operation was carried out at Seam- IV and III by mechanised bord and pillar method with Continuous Miner (CM) Set. Continuous Miner set comprises 01 CM Machine, Shuttle Cars along with Feeder Breaker and Twin Bolter for support of the mine. Based on Geological characteristic of various seams encountered in the lease hold area (seam thickness, depth of seam, strata condition, dip of seam and its extent, presence of fault, water seepage etc.), the mine has been planned to be worked out on Board & Pillar method by deploying Continuous Miner Package for main dip development. The excavated coal transported from underground mine to surface through Conveyor Belt. At the face the coal is being cut and loaded by CM into shuttle car which carries coal to feeder breaker and feeder breaker (-200mm) discharges coal onto the gate belt conveyor and with the help of a series of belt conveyor the coal is transported up to the surface bunker to surface via covered conveyor belts. Here 04 bunker of 150 T capacity each are provided to handle the coal. The coal from Coal bunker is transported via road by tarpaulin/green net covered trucks.

4.7 For the movement, two inclines are provided. Incline-1 (5.3 x 3.5 x 1in5 with 1177m length) is used for coal transport and incline-2 (5.3 x 3.5 x 1in5 with 1186m length) is used for men & material transport. A shaft of 5.5m (length- 192m) is provided for ventilation. The details of the coal mined till date is as tabulated below:

S. No.	Production Year	Quantity(TPA)	
		Seam-IV	Seam- III
1	2021- 22	21133.34	00
2	2022- 23	358639.1	00
3	2023- 24	366410.0	383590.0
4	2024- 25	99573.0	19991.0
5	2025- 26	279.0	00
	Total (MT)	846034.0	403581.0

- 4.8 It is pertinent to mention that peak production at Bicharpur coal mine was achieved in the FY 2023- 24 i.e. 0.75 MTPA. But, from May 2025 onwards the coal production from seam-III had been stopped and machinery and all equipment were shifted back to surface. A notice regarding the discontinue of mining operation at seam-III submitted to the DGMS Jabalpur region dated 14.10.2024. The main reason was the non-availability of good grade coal. The mined coal is having high shell percentage and low gross calorific value (about 1700-1800 kcal).
- 4.9 Further, the mining operation in seam-IV had also been shut down from October to August 2024, because of the same reasons.
- 4.10 The mining operations was done in seam-IV for the 03 months viz. September to November, 2025 in compliance with the lease condition i.e. mining operations cannot be continued for more than nine continuous months. The coal production was 279 MT in the respective three months.

5.0 Status of regulatory approval

M/s Ultratech Cement Ltd. has obtained its Environmental Clearance (EC)- vide no. J-11015/308/2010.II(M) dated 16.07.2013 transferred on 11th May, 2015. The unit is having consent to operate valid till 30.09.2028 and HW authorization (AWH-54400) valid till 30.06.2026.

The recent compliance status of EC conditions for the period April-September, 2025 is enclosed as **Annexure-IV**.

6.0 Issues raised by the Petitioner

The issues raised by the petitioner are:

1. Severe pollution of Sone and Murna Rivers due to effluent discharge from Ultratech Cement Bicharpur coalmine.
2. Toxic discharge from coal mines affecting the drinking water in nearby villages.
3. Health issues in the nearby villages- Bicharpur, Kalyanpur, Senduri and Baiga tola due to polluted water.
4. False claim on expenditures made under CSR by the unit.

7.0 Observations of the Joint Committee

In pursuance of the issues raised by the petitioner, the joint committee visited the Bicharpur coalmines, its water treatment plant, drains in the surrounding areas, Sone River, Murna River and inhabitant villages in the surroundings. The factual status and observations made by the joint committee are detailed below:

7.1 Status of M/s Ultratech Cement Ltd. Bicharpur coal mine operation

- i. The unit is having valid regulatory approvals for the operations of the mine.

- ii. The mining operation was started in the year 2021 and till present in total 1249615 MT of coal is mined by the unit from Seam- IV and III of underground Bicharpur coalmine.
- iii. The total mining lease (ML) area allotted to the unit is of 500 Ha which include 75.75 Ha of protected forest, 35.06 Ha of revenue forest, 319.45 Ha of agricultural land and 69.732 Ha of govt. land. Presently, only 4.176 Ha of land is acquired by the unit within the core zone for mining project. While 10.56 Ha land is allotted outside the lease for township development.
- iv. The villages in the ML area are Bicharpur, Senduri and kalyanpur villages. There are 03 major drains in the area viz. Bagtha nalla, Lotna nalla and Murna nalla. Lotna nalla which flows from south to north divides the mining block into two parts. Bagtha & Lutna nalla flow from west and east respectively in the northern part of area and joins Lotna nalla within the block. The google map of the area is enclosed as **Annexure-V**.
- v. The underground mining is done by the unit using mechanised bord and pillar method with caving. Mechanisation is done by two sets of continuous miners with shuttle cars and multi roof bolters.
- vi. The mined coal is transferred to the surface bunkers through covered conveyor belts from underground to surface and stored in coal bunkers (4nos, each of capacity- 150 MT). From the bunkers, coal is unloaded and dispatch to the unit's cement plant through closed trucks/ dumpers.
- vii. When in full operation, the total water requirement of the unit is about 740 KLD which include 60 KLD for domestic use and 540 KLD for mining operation, 90 KLD for dust suppression, 30 KLD for fire-fighting/ washing, 10 KLD for green belt as detailed in the below table:

Water Requirement and Source			
S. No.	Details	Water Requirement (KLD)	Source of Water
1.	Domestic use	60	GW from Borewell
2.	Mining operation	550	Treated Mine discharge water
3.	Dust suppression	90	
4.	Fire-fighting/ washing	30	
5.	Green belt	10	

- viii. For domestic use, water is being extracted from the borewell (depth- 30m) available at the site for which the unit has obtained NOC from the CWGA, valid till 26.09.2026. Flow meter is installed at the intake point. The copy of CGWA NOC is enclosed at **Annexure- VI**.
- ix. The requirement of water for mining operation is fulfilled through mine discharge water, which include cutting & bolting machines and spraying on roads for dust control& others.
- x. The daily quantity of generated mine discharge water is about 1895 KL from seam-III & seam-IV which is managed through sumps provided at underground with adequate retention period to allow settling of silt materials.
- Mine seepage water generated from Seam-IV is collected sequentially in a face sump (200 m³ capacity), an intermediate sump (500 m³ capacity), and a main sump (9,000 m³ capacity).
 - Mine seepage water generated from Seam-III / Inclines is collected in a main sump having a capacity of 500 m³.
 - The total seepage water from the sumps, amounting to approximately 1,895 m³/day is pumped to the RCC raw water tank of the Mine Water Treatment Plant (WTP) having a storage capacity of 2,000 m³.
- xi. The mine water is treated into 2000 KLD mine water treatment plant established at the site based on sedimentation. It

includes 02 nos. RCC settling tank each of capacity 1000 KL where mine water is retained for settling of the silt followed by 02 Nos. of multi grade filter (MGF) each of capacity 75 m³/hr and then treated mine water is stored in the treated water tanks of capacity 2 x 1000 KL. No chemical dosing is done. During the visit, treatment plant was found operational. The layout of water treatment plant attached as **Annexure-VII**.

- xii. Separate flow meters are provided at pumping lines of seam-III & seam-IV at WTP inlet. During the visit, totaliser reading recorded was seam-III: 29032 m³ and seam-IV: 449108 m³ respectively. As verified from logbook records, the maximum mine water pumped at WTP was about 1800 KLD.
- xiii. No flow meter is installed at the outlet of the WTP to record actual discharge. However, the unit is maintaining logbook for treated mine water discharge to meet agricultural requirements by villagers.
- xiv. The treated water from the Water Treatment Plant is recycled and reused within the mine for operational purposes such as Continuous Miner operations, Rigid Bolting, fire-fighting, dust suppression, and green belt development (680 KLD) and surplus treated water is supplied to a Lakha pond at Senduri village as well as for agricultural requirements raised by farmers (190 KLD). The remaining treated water is discharged into Lotana Nallah (930 KLD).
- xv. As presently, the mines are not in operation, about 1250 KLD treated mine water is being discharged into the lotana nallah which finally leads to Sone River through its tributary murna river.
- xvi. However, as per CTO condition, mine management has to be complied with the additional condition of ground water recharging in nearby villages instead of discharging mine water into drains. *Presently this work is done for only in 01 village viz, Lakha Talaab at Senduri village.*

xvii. The samples were collected from inlet & outlet of mine water treatment plant. The analysis results are as under:

S.No.	Location	Parameters							
		pH	TSS	Cond.	TDS	COD	BOD	O/G	Cl ⁻
1	WTP Inlet	7.97	4.7	742	432	10.1	2.08	-	61.10
2	WTP Outlet	7.78	2	734	426	8.6	1.78	BDL	60.12
Discharge limits as per CTO		5.5-9.0	100	-	2100	250	30	10	1000

Except pH, all values are in mg/L

All the analyzed parameters were observed within the prescribed standards as mentioned in the CTO.

xviii. The daily sewage generation is about 50 KLD which is being managed through septic tanks. No Sewage treatment plant is installed by the unit.

xix. The unit has installed 02 Nos. of piezometers attached with digital water level recorder (DWLR) for regular monitoring of water level. During inspection, samples were withdrawn from piezometers and were analysed for basic parameters. The analysis results are as under:

S.No.	Location	Parameters					
		pH	TSS	Cond.	TDS	COD	Cl ⁻
1	Piezometer-1	6.83	41	364	222	2.50	21.68
2	Piezometer-2	6.84	91	223	140	1.40	21.68

Except pH and EC ($\mu\text{S}/\text{cm}$), all values are in mg/L. All the analyzed parameters were observed within the prescribed standards (IS 10500: 2012).

xx. The unit has installed 01 CAAQMS station near main gate to monitor PM_{10} , $\text{PM}_{2.5}$, SO_2 , NO_x and connected to MPPCB server.

- xxi. The unit has developed 3-Teir plantation and planted high root tree sapling in the mine lease area. As informed, total 12100 nos. of saplings have been planted on an area of 1.2 ha. The density of plantation is 30%.
- xxii. The unit has taken various measures to control fugitive emissions as-
- Pucca/concrete roads for vehicle movement
 - Vehicles used for transporting the mineral are covered with tarpaulins.
 - Water sprinkling system (97 Nos.) along the road side
 - Closed conveyor belts for coal transfer from underground to surface bunkers
 - Mechanical road sweeping machine
 - Automated Fogger machine for dust suppression
- xxiii. To manage storm water and to ensure safety during peak rainfall, arrangement of main drain 700 m and garland drain of 1000 m is provided around mine shaft and low-lying areas.

5.2 Survey of Habitations Adjacent to the Bicharpur Coal Project

- i. The joint committee visited the nearby village's viz. Kalyanpur, Senduri-Baigatola, Bicharpur and interacted with residents of the villages to discuss their issues related to availability of clean drinking water and their health. Also, information related to the activities undertaken by the unit through CSR fund was discussed with the local residents.
- ii. It was informed by the villagers that there is no issue related to the availability of drinking water in the village. Houses are having tap connections and water is being supplied under '*Har Ghar Jal Yojna*' through community borewells in all 03 villages which is transferred to overhead tanks & then it is supplied to houses/residents. If required, water tanks are available by gram panchayat.

- iii. However, some of the villagers raised the issue regarding non-availability of irrigation water during the cultivation period/season and suggested for supply from the Bicharpur coal mining project.
- iv. The unit has established a pond namely lakha talab with capacity 7.5 lakh litres) where treated mine discharge water is being supplied at Senduri village for ground water recharge & to meet the agricultural requirements of the farmers. But no such facility is available in other villages.
- v. The villagers were having no health-related issues due to drinking water and mine operations. However, it was informed by villagers that no health check camps/ Swasth Shivar are being organised by M/S Ultratech BCP in the villages.
- vi. Also, it was informed that no specific works related to education, women empowerment, health care were done by M/S Ultratech BCP in the area.
- vii. As told by local villagers, people are using well/handpump water for drinking purpose.
- viii. People from Bicharpur village informed that M/S Ultratech BCP provided support & sports kit to school (mini brazil) for promoting football.
- ix. During the survey, ground water samples were collected from the borewells/handpumps in villages and were analysed. The characterisation of Ground Water samples of nearby Villages is as given below in the table:

Sr.	Location	Parameters					
		pH	TSS	EC	TDS	COD	Cl ⁻
1	Borewell at Senduri	7.36	BDL	748	446.7	2.8	35.5
2	Handpump at Baigatola	7.47	BDL	669	383	5.8	29.5
3	Handpump near Kali mandir Kalyanpur	7.38	15	272	162	3.9	11.8
4	Hand pump at football ground, mini brazil, Bicharpur	7.24	BDL	223	164	4.7	19.7

Except pH and EC ($\mu\text{S/cm}$), all values are in mg/L. Below Detection Limit (BDL) for TSS is 10 mg/L

- x. The analysis results reveal that all the parameters are found well within the acceptable limits as given in the prescribed standards (IS 10500:2012)

5.3 Status of expenditures made under Corporate Social Responsibility(CSR)

- i. As per EC conditions dated 16.07.2013, specific condition (i), the CSR expenditure should be Rs.9.375 crores which was mandated to be utilized in 1st five years' time, along with an additional expenditure of Rs 5/T of coal produced.
- ii. In compliance to above EC condition, Bicharpur Coal mine has incurred expenditures of Rs.110534312 (Eleven Crore Five Lakh Thirty-Four Thousand Three Hundred Twelve) under the CSR funds during the period of FY 2020-21 to 2021-25.

S. No.	Year	Amount Spent for CSR activities (Rs.)
1	2020-21	16,38,754
2	2021-22	25,64,234
3	2022-23	8,65,68,311
4	2023-24	1,87,50,017
5	2024-25	1,01,29,95
Total		11,05,34,311

iii. As verified from records, the following CSR activities have been executed in villages Senduri, Bicharpur & Kalyanpur (these villages are part of the Mining Lease Area) by M/S Ultratech BCP:

- Laying of pipeline 1.975 Km from water treatment plant of mine to pond of village Senduri and regular supply of water (7.5 lakh litres) as and when required by the farmers.
- RCC road from Senduri to Hinglaj mandir.
- RCC concreting in panchayat bhawan of village Senduri.
- RCC road (part) connecting from Senduri to Chunia village.
- Cultural program in Senduri dated 17.09.2022
- Supply of sports kit to football team of Bicharpur village.
- Illumination arrangement and development of football ground and supply of furniture for football club and community centre in Bicharpur village.
- Contribution for football tournaments in Bicharpur village and Shahdol town.
- Supply of school uniforms, shoes and sweaters to students of primary school and Aanganwadi in village Kalyanpur.
- Support extended to Mukhya Mantri Kanya Samuhik Vivah/Nikah Yojna as per request of Janpad Panchayat and District Administration.

6.0 Survey & water quality assessment of Sone and Murna River and Local drains

During the inspection, the team collected water samples from the local drains carrying the mine discharge from the unit i.e. Lotna nalla, Murna Nalla and; Murna River and Sone River. The google map showing the sampling locations is attached as **Annexure-VIII**

The samples were collected from both upstream, downstream and at confluence for drains or rivers to assess any impact on water quality. The collected samples were analysed for primary water quality parameters. The analysis results are presented in the below table:

**CHARACTERISTICS OF SAMPLES COLLECTED FROM
SURFACE WATER SOURCES IN & AROUND BCP AREA**

Sr	Location	Parameters									
		pH	TSS	EC	TDS	COD	BOD	DO	TC	FC	Cl ⁻
1	Mine Discharge B/C with Lotna Nallah	7.83	BDL	704	419	15.7	2.5	-	-	-	59.1
2	U/S Lotna Nallah B/C with mine discharge	7.71	BDL	549	341	24.1	6.07	-	540	210	31.54
3	D/S Lotna Nallah A/C with mine discharge	7.8	BDL	626	386	23.4	3.2	-	1600	920	51.2
4	Lotna nallah B/c with Murana	8.07	BDL	762	463	7.9	1.2	-	1600	540	63.07
5	Murana River/Nallah B/c with Lotna nallah	7.9	BDL	613	372	2.6	BDL	5.5	1600	920	35.5
6	Murana river A/c with Lotna nallah	7.9	BDL	734	433	9	1.8	7.8	790	220	49.2
7	River Murana near railway bridge	7.5	9.4	860	485	4.6	BDL	6.4	1600	350	65.0
8	River Murana near newly constructing STP, Koni	8.0	BDL	679	399	4.3	BDL	8.3	70	26	46.3
9	River Murana B/c of Son	7.65	BDL	417	250	9.7	1.2	7.7	46	10	39.4
10	River Son B/c of Murana (upstream)	7.7	BDL	371	213	9.5	1.3	7.4	70	22	33.5
11	After confluence of river Son and Murana	7.8	BDL	412	240	11.5	1.7	7.8	49	18	35.4

Except pH, TC/FC (MPN/100 mL), and EC ($\mu\text{S}/\text{cm}$), all values are in mg/L *Below Detection Limit (BDL) for TSS is 10 mg/L*

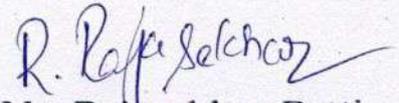
- The analysis results of all the parameters at majority of locations were observed within the acceptable IS 10500:2012 ranges except for TC/FC which was reported on higher side at Lotna nallah & Murana River attributed due to mixing of domestic sewage from Shahdol city through drains. It is pertinent to mention that the 17 MLD STP at Shahdol city is under construction.

Recommendations:

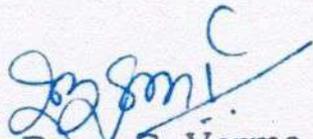
- i. Establish more number of Groundwater recharge structure, construct or reclaim Ponds in nearby villages where water is not being supplied.
- ii. Increase the plantation on the road side as per the EC condition.
- iii. Ensure regular water supply to Senduri-Baigatola, Kalyanpur & Bicharpur villages.
- iv. Instead of discharging the surplus treated mine water to Lotna nallah, the same may be supplied to fulfil the water requirement of nearby villages in consultation with local administration.
- v. To facilitate the regular health camps & shivirs in the nearby villages.
- vi. Flow meters to be installed at the discharge point at WTP outlet.



Mrs. Pragati Verma,
Joint Collector, Distt.- Shahdol
(M.P.)



Mr. Rajasekhar Ratti,
Additional Director, Regional
Directorate, Ministry of
Environment, Forest and Climate
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Dr. Ranu C. Verma,
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Dr. Ashok Tiwari,
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Distt.-Shahdol (M.P)

Item No.01

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 564/2025

Ashok Patel

Applicant

Versus

State of Madhya Pradesh & Ors.

Respondents

Date of hearing: 19.11.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the applicant.

ORDER

1. Mr. Ashok Patel made the present compliant on CPGRAMS portal, which has been forwarded by MoEF&CC to this Tribunal and has been treated and registered as O.A. No. 564/2025 for exercise of suo moto jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai vs. Ankita Sinha, (2022) 13 SCC 401.***

2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

xxx.....xxx.....xxx

"Subject Complaint on Pollution of Sone and Murna Rivers in Shahdol Madhya Pradesh by UltraTech Cement Ltd Bichhapuri Coal Mine

Respected SirMadam

I, Shri Ashok Patel, Former Mandal President BJP, resident of Village Sindhuri Baiga Tola, District Shahdol, respectfully submit this complaint regarding severe pollution of the Sone and Murna Rivers caused by mining and effluent discharge from UltraTech Cement Ltd Bichhapuri Coal Mine. Scientific studies conducted by BHU 2021 and the International Journal of Chemical Studies 2024 confirm dangerous BOD, COD, and turbidity levels far above permissible limits, indicating heavy industrial contamination. The

Murna River, a tributary of the Sone, carries toxic discharge from the coal mine, directly affecting the drinking water and health of over 1200 Baiga tribal residents.

UltraTech Cement Ltd has falsely claimed CSR expenditure of Rs 3.29 Crores in its environmental compliance report without any real work in local villages, violating statutory and environmental obligations.

I request the Honble Tribunal to

1. Order a joint inspection and water quality assessment of Sone and Murna Rivers in Shahdol

2. Direct action against UltraTech Cement Ltd for pollution and CSR fraud

3. Ensure environmental restoration and compensation to affected Baiga tribal communities This matter involves violation of Article 21 Right to Life and Article 46 Protection of Scheduled Tribes under the Constitution of India. Urgent intervention of this Honble Tribunal is requested in the interest of justice and environmental protection."

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments in the application, we consider it appropriate to have response of (1) State of Madhya Pradesh through Principal Secretary, Environment, Forest and Climate Change, Government of Madhya Pradesh. (2) District Magistrate, Shahdol (3) Central Pollution Control Board (CPCB) through Member Secretary, (4) Madhya Pradesh Pollution Control Board (MPPCB) through Member Secretary and (5) UltraTech Cement Ltd. Bichhapuri Coal Mine, District Shahdol, Himachal Pradesh who stand impleaded as respondents No. 1 to 5. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 5 requiring them to file their replies/responses within one month.

5. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives Integrated Regional

Office, MoEF&CC, Bhopal, Madhya Pradesh, Central Pollution Control Board (CPCB), MPPCB and District Magistrate, Shahdol and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within two months. The MPPCB will be the nodal agency for coordination and compliance.

6. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval of Hon'ble Chairperson and assignment under his order, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Central Zone Bench of this Tribunal at Bhopal, we are of the considered view that it will be appropriate if the case is further heard by the Central Zone Bench of this Tribunal at Bhopal.

7. Accordingly, the Registry is directed to list the matter before the Central Zone Bench of this Tribunal at Bhopal on 07.01.2026 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

8. Factual and Action taken Report by the Joint Committee may be filed within one month.

9. Responses by the respondents no. 1 to 5 and report of the Joint Committee may be filed before the Central Zone Bench of this Tribunal at Bhopal.

10. A copy of this order be sent to the Regional Office, MoEF&CC, Madhya Pradesh, Member Secretary, CPCB, Member Secretary, MPPCB and District Magistrate, Shahdol by email for requisite compliance.

Arun Kumar Tyagi, JM

November 19th, 2025
Original Application No. 564/2025
AB

Dr. Afroz Ahmad, EM



कार्यालय कलेक्टर एवं जिला मजिस्ट्रेट शहडोल म.प्र.

जयस्तंभ चौक शहडोल दूरभाष- 07652-241700 ई-मेल dmshdol@mp.nic.in

क्रमांक/ व.लि./2025/

शहडोल, दिनांक

/

/2025

//आदेश//

क्षेत्रीय अधिकारी म.प्र.नियंत्रण बोर्ड शहडोल का पत्र क्रमांक 1293/क्षे.का./प्र.नि.बो./2025 शहडोल दिनांक 02/12/2025 का अवलोकन हो, विषयांकित प्रकरण में मेसर्स अल्ट्राटेक सीमेंट लिमि. विचारपुर कोल माइन द्वारा उत्खनन एवं अपशिष्ट बाहिःस्त्राव के कारण सोन एवं मुडना नदी में हो रहे प्रदूषण के संबंध में जांच करने हेतु संयुक्त जांच समिति का गठन किया गया है, उक्त समिति में श्रीमती प्रगति वर्मा, संयुक्त कलेक्टर, कलेक्टर शहडोल की ओर से प्रतिनिधि समिति सदस्य होगी।

श्रीमती प्रगति वर्मा समय-समय पर समिति द्वारा लिये गये निर्णय से अवगत करने का कष्ट करेगी।

(कलेक्टर महोदय द्वारा अनुमोदित)

अपर कलेक्टर

जिला शहडोल (म.प्र.)

शहडोल दिनांक 18/12/2025

पृष्ठा, क्रमांक/व.लि./2025/ . 6156

प्रतिलिपि:-

- 1 कमिश्नर शहडोल संभाग शहडोल।
- 2 क्षेत्रीय निदेशालय, पर्यावरण, वन एवं जल वायु परिवर्तन मंत्रालय भोपाल की ओर सूचनार्थ।
3. केन्द्रीय प्रदूषण नियंत्रण बोर्ड की ओर सूचनार्थ।
4. म.प्र. प्रदूषण नियंत्रण बोर्ड की ओर सूचनार्थ।
5. क्षेत्रीय अधिकारी म.प्र.प्रदूषण नियंत्रण बोर्ड शहडोल।
6. प्रभारी ई-मेल की ओर आवश्यक कार्यवाही हेतु।

Mr. B. M. Patel

19/12/25

dc

3/18/12/25 ✓

अपर कलेक्टर

जिला शहडोल (म.प्र.)

क्षेत्रीय निदेशालय (मध्य), भोपाल
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)



CALLS 120254 AW-RD-BHOPAL 24472 1147

दिनांक: 12 दिसम्बर, 2025

प्रति,

सदस्य सचिव
मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड
पर्यावरण परिसर, ई-5,
अरेरा कॉलोनी, भोपाल - 462016



Most urgent
NGT Case

विषय: NGT OA No. 163/2025(CZ) (Earlier O.A. No.-564/2025(PB)); "Ashok Patel Vs. State of Madhya Pradesh & Ors." में अधिकारी के नामांकन बाबत।

संदर्भ: माननीय एन.जी.टी. द्वारा पारित आदेश दिनांक: 19/11/2025

महोदय,

कृपया माननीय एन.जी.टी. द्वारा दिनांक: 19/11/2025 को विषयांकित प्रकरण में पारित आदेश का अवलोकन करने का कष्ट करें। प्रकरण में माननीय एन.जी.टी. द्वारा संयुक्त समिति का गठन किया गया है, जिसमें एकीकृत क्षेत्रीय कार्यालय, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय (MoEF&CC), भोपाल, केन्द्रीय प्रदूषण नियंत्रण बोर्ड (CPCB), मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड (MPPCB), जिला मजिस्ट्रेट, शहडोल के प्रतिनिधि शामिल हैं।

आदेश के अनुसार समिति को दो सप्ताह के भीतर बैठक कर शिकायतकर्ता व परियोजना प्रतिनिधियों से चर्चा, स्थल निरीक्षण करने के उपरान्त तथ्यात्मक स्थिति की पुष्टि व उपयुक्त सुधारात्मक सुझाव सम्मिलित कर विधिवत उपयुक्त सुधारात्मक कार्रवाई कर अधिकरण के समक्ष दो माह के भीतर रिपोर्ट प्रस्तुत करने हेतु निर्देशित किया है। प्रकरण में सुनवाई की अगली तिथि दिनांक 07/01/2026 को नियत की गई है। उक्त प्रकरण में राज्य प्रदूषण नियंत्रण बोर्ड नोडल एजेंसी होगी।

उक्त कार्य हेतु इस कार्यालय से डॉ. रानू चौकसे वर्मा, वैज्ञानिक 'ग' (मोबाइल नं.- 9179903825, ईमेल-drrcverma.cpcb@gov.in) को नामित किया गया है। अनुरोध है कि उपरोक्त हेतु निरीक्षण की तिथि निर्धारित कर इस कार्यालय को सूचित करने का कष्ट करें।

भवदीय,

क्षेत्रीय निदेशक

प्रतिलिपि:

1. डिवीजनल हेड, विधि अनुभाग, के.प्र.नि.बो., दिल्ली - की ओर कृपया सूचनार्थ।
2. क्षेत्रीय अधिकारी, म.प्र.प्र.नि.बो., शहडोल } की ओर कृपया सूचनार्थ एवं
3. डॉ. रानू चौकसे वर्मा, 'ग' के.प्र.नि.बो., भोपाल } आवश्यक कार्यवाही हेतु।

क्षेत्रीय निदेशक

"राजभाषा हिन्दी में पत्र व्यवहार का स्वागत है"

पता: "परिवेश भवन"
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल-462016

ईपीएबीएक्स : 0755-2775385, 2775386

क्षेत्रीय निदेशक हायरेक्ट : 0755-2775384

ई-मेल: cpcb.bhopal@gmail.com, वेबसाइट: www.cpcb.nic.in

"सिंगल यूज़ प्लास्टिक" का करें बहिष्कार

मुख्यालय:
परिवेश भवन

पूर्वी अर्जुन नगर, दिल्ली-110032

दूरभाष नं.: 011-43102030



मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड,
पर्यावरण परिसर, ई-5, अरेरा कॉलोनी, भोपाल-462016
Fax No : +91-755-2463742 E-mail : it_mppcb@rediffmail.com



28

क्रमांक 3552 /विधि/NGT(CZ)/प्रनिबो/2025

भोपाल, दिनांक 09 DEC 2025

पति

- 1 क्षेत्रीय निर्देशक
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
केन्द्रीय पर्यावरण भवन, ई-5, अरेरा कॉलोनी
- 2 क्षेत्रीय निर्देशक,
क्षेत्रीय निर्देशालय (मध्य),
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
परिवेश भवन, पर्यावरण परिसर
ई-5, अरेरा कॉलोनी, भोपाल -462016
- 3 कलेक्टर
कलेक्टर कार्यालय
शहडोल

विषय-: माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन बेंच भोपाल द्वारा प्रकरण क्रमांक 163/2025(CZ), OA 564/2025(PB) (अशोक पटेल विरुद्ध मध्यप्रदेश शासन व अन्य) के अंतर्गत पारित आदेश दिनांक 19-11-2025 के अनुपालन बावत् ।

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण, सेन्ट्रल जोन बेंच भोपाल द्वारा प्रकरण क्रमांक 163/2025(CZ), OA 564/2025(PB) के अन्तर्गत पारित आदेश दिनांक 19-11-2025 का कृपया अवलोकन हो, आदेश के मुख्य अंश निम्नानुसार है:-

"Subject: Complaint on Pollution of Sone and Murna Rivers in Shahdol Madhya Pradesh by UltraTech Cement Ltd Bichhapuri Coal Mine

Respected Sir/Madam

I, Shri Ashok Patel, Former Mandal President BJP, resident of Village Sindhuri Baiga Tola, District Shahdol, respectfully submit this complaint regarding severe pollution of the Sone and Murna Rivers caused by mining and effluent discharge from UltraTech Cement Ltd Bichhapuri Coal Mine. Scientific studies conducted by BHU 2021 and the International Journal of Chemical Studies 2024 confirm dangerous BOD, COD, and turbidity levels far above permissible limits, indicating heavy industrial contamination. The 2 Murna River, a tributary of the Sone, carries toxic discharge from the coal mine, directly affecting the drinking water and health of over 1200 Baiga tribal residents.

UltraTech Cement Ltd has falsely claimed CSR expenditure of Rs 3.29 Crores in its environmental compliance report without any real work in local villages, violating statutory and environmental obligations. I request the Honble Tribunal to

1. Order a joint inspection and water quality assessment of Sone and Murna Rivers in Shahdol
2. Direct action against UltraTech Cement Ltd for pollution and CSR fraud
3. Ensure environmental restoration and compensation to affected Baiga tribal communities This matter involves violation of Article 21 Right to Life and Article 46 Protection of Scheduled Tribes under the Constitution of India. Urgent intervention of this Honble Tribunal is requested in the interest of justice and environmental protection."

In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives Integrated Regional 3 Office, MoEF&CC, Bhopal, Madhya Pradesh, Central Pollution Control Board (CPCB), MPPCB and District Magistrate, Shahdol and direct the same to meet within two weeks, undertake visits to the site, look into the

grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within two months. The MPPCB will be the nodal agency for coordination and compliance.

Accordingly, the Registry is directed to list the matter before the Central Zone Bench of this Tribunal at Bhopal on 07.01.2026 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

Factual and Action taken Report by the Joint Committee may be filed within one month.

माननीय अधिकरण द्वारा उपरोक्तानुसार संयुक्त गठित समिति को स्थल निरीक्षण कर एक माह में एक्शन टेकन रिपोर्ट प्रस्तुत करने के निर्देश दिये हैं ।

अतः आपके कार्यालय से एक प्रतिनिधि नामांकित किये जाने का अनुरोध है, ताकि निर्धारित समयावधि में माननीय अधिकरण द्वारा पारित आदेश का पालन सुनिश्चित हो सके। क्षेत्रीय अधिकारी, शहडोल को बोर्ड की ओर से समिति का सदस्य तथा प्रकरण का प्रभारी अधिकारी नियुक्त किया जाता हैं।

प्रकरण की आगामी सुनवाई दिनांक 07-01-2026 को नियत है।

संलग्न:-एनजीटी आदेश ।

सक्षम अधिकारी द्वारा अनुमोदित

Digitally Signed by: Manoj Kumar
Mandrai
Date: 05-12-2025
12:54 pm



अधीक्षण यंत्री(विधि)
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड भोपाल

प्रतिलिपि:-

✓ 1

क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड, शहडोल को निर्देशित किया जाता है कि माननीय अधिकरण द्वारा पारित आदेशानुसार संयुक्त गठित समिति से समन्वय कर निर्धारित समयावधि के 01 सप्ताह पूर्व एक्शन टेकन रिपोर्ट मुख्यालय को प्रस्तुत किया जाना सुनिश्चित करें ।

Government of India
Ministry of Environment, Forest & Climate Change

Indira Paryavaran Bhawan
Aliganj Road,
Jor Bagh, New Delhi

No. J-11015/308/2013-IA-II.(M)
2010

Dated: 11th May, 2015

To,

M/s Ultratech Cement Limited
B-Wing, Ahura Centre,
2nd Floor, Mahakali Caves Road,
Andheri East, Mumbai - 400093
Maharashtra

Subject: Transfer of Environmental Clearance of Bicharpur underground coalmine project (0.5 MTPA normative and 0.75 MTPA Peak in an area of 500 ha) of located in Sohagpur Coalfield dist. Shahdol, Madhya Pradesh from M/s Madhya Pradesh State Mining Corp. Ltd. to M/s Ultratech Cement Limited- reg.

The Ministry of Environment, Forest and Climate Change (MoEFCC), in accordance with the Environmental Impact Assessment (EIA) Notification, 2006 and subsequent amendment thereto had accorded Environmental Clearance (EC) for **Bicharpur underground coalmine project (0.5 MTPA normative and 0.75 MTPA Peak) in an area of 500 ha of located in Sohagpur Coalfield dist. Shahdol, Madhya Pradesh to M/s Madhya Pradesh State Mining Corp. Ltd.** subject to compliance of terms and conditions stipulated in the EC letter No. J-11015/308/2010-IA.II (M) dated July 16th, 2013.

WHEREAS the Supreme Court of India vide judgment dated 25th August, 2014 read with its order dated 24th September, 2014 has cancelled the allocation of 204 coal blocks and issued directions with regard to such coal blocks wherein the Central Government in pursuance of the said directions has to take immediate action to implement the said order.

WHEREAS in pursuance of the judgment and order of the Supreme Court, the nominated authority has, in accordance with provisions of the Coal Mines (Special Provisions) Second Ordinance, 2014 and the Coal Mines (Special Provisions) Rules 2014 conducted the auction of the mines.

Transfer of EC Bicharpur from MPSMCL to Ultratech

Page 1 of 3

WHEREAS Ministry of Coal (MOC) vide its O.M. letter no. 43020/20/2014-CPAM dated 16th March, 2015 has informed MoEFCC that MOC has recently approved 23 coal blocks (15 coal blocks from Schedule II and 8 coal blocks from Schedule III of the Ordinance) through bidding to different successful bidders/ companies. MOC has requested this Ministry to facilitate transfer of the Environment Clearance and Forest Clearance of these blocks to the new successful bidders before 31.03.2015.

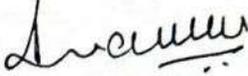
WHEREAS Ministry of Coal vide Vesting Order under clause (b) of sub-rule (2) of rule 7 and sub-rule (1) of rule 13 and Order no. **104/15/2015/NA** dated 23rd March, 2015 has allocated the **Bicharpur underground coalmine project (0.5 MTPA normative and 0.75 MTPA Peak) in an area of 500 ha located in Sohagpur Coalfield dist. Shahdol, Madhya Pradesh to M/s Ultratech Cement Limited, Registered Office at B-Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri East, Mumbai, Maharashtra -400 093** as the successful bidder.

WHEREAS vide Gazette Notification S.O. 811 (E) Notification dated 23.03.2015, MOEFCC has made amendments to paragraph 11 in the Gazette Notification S.O.1533 (E) dated 14th September, 2006. Vide the said amendment; where an allocation of coal block is cancelled in any legal proceeding; or by the Government in accordance with law, the environmental clearance granted in respect of such coal block may be transferred, subject to the same validity period as was initially granted, to any legal person to whom such block is subsequently allocated, and in such case, obtaining of "no objection" from either the holder of environment clearance or from the regulatory authority concerned shall not be necessary and no reference shall be made to the Expert Appraisal Committee or the State Level Expert Appraisal Committee concerned.

WHEREAS pursuant to the MOC vesting Order no. **104/15/2015/NA** dated 23rd March, 2015 and MoEFCC Gazette Notification S.O. 811(E) Notification dated 23.03.2015, the EC granted vide letter no. **J-11015/308/2010-IA.II (M) dated 16th July, 2013 to M/s Madhya Pradesh State Mining Corp. Ltd for Bicharpur underground coalmine project (0.5 MTPA normative and 0.75 MTPA Peak) in an area of 500 ha of located in Sohagpur Coalfield dist. Shahdol, Madhya Pradesh** is hereby transferred to **M/s Ultratech Cement Limited, Registered Office at B-Wing, Ahura Centre, 2nd Floor,**

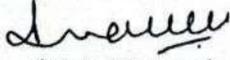
Mahakali Caves Road, Andheri East, Mumbai, Maharashtra -400 093 subject to the following conditions:

- (i) Any change in scope of work will attract the provisions of Environment Protection Act (EPA), 1986 and Environmental Impact Assessment Notification, 2006 in conjunction with the subsequent amendments / circulars.
- (ii) All conditions stipulated in the EC letter No. **J-11015/308/2010-IA.11 (M) dated 16th July, 2013** shall remain unchanged.
- (iii) The successful bidder shall be liable, if any, for any act of violation of the EPA 1986 / EIA Notification 2006 /subsequent amendments and circulars which it has inherited during the transfer.
- (iv) Successful bidder shall be liable for compliance of all court directions, if any.


(Dr R. Warriar)
Director

Copy to :

1. Secretary, Ministry of Coal, New Delhi.
2. Chief Conservator of Forests, Regional office (EZ), Ministry of Environment & Forests, E-2/240 Arera Colony, Bhopal - 462016.
3. Secretary, Department of Environment & Forests, Government of Madhya Pradesh, Secretariat, Bhopal.
4. Member Secretary, Madhya Pradesh State Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal - 462016.
5. Member Secretary, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi -110032.
6. Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
7. District Collector, **Shahdol**, Government of Madhya Pradesh.
8. El Division, Ministry of Environment & Forests, New Delhi
9. Monitoring File 10. Guard File 11. Record File. 12. Notice Board


(Dr R. Warriar)
Director

Page 3 of 3

Transfer of EC Bicharpur from MPSMCL to Ultratech



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

RED-LARGE

CCA-Renewal

CONSENT NO: ***

PCB ID: 33500

Outward No:-118723,01/09/2023

Consent No:AW-58774

To,

The Occupier,

M/s. M/s Bicharpur Coal Mine (Ultra Tech Cement Ltd.),

khasra no. 10,108,109,110, to 194 Mining lease area 389.189 Hact, Village Senduri, City : Senduri, Tal : Sohagpur Dist : Shahdol (M.P.) Latitude : 23.1552 Longitude : 81.2042

Subject: Grant of Renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Renewal of Consent Application R No. 1297986 Dt. 17/07/2023 and last communication received on Dt.10.08.2023

With reference to your above application for Renewal of Consent has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **30/09/2028**, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location: Khasra no. 10,108,109,110, to 194 , (Latitude 23 0'15"N to 23 0'30"N and Longitude 81 0'22"E to 81 0'30" E) 389.189 Hect., Village:Bicharpur Senduri, Kalyanpur, Tehsil: Sohagpur Distt., Shahdol (M.P.)
- b. Mining Lease area: 389.189 ha
- c. Product & Production Capacity:

Activity / Product	Qty / year
Mining of Coal (Under Ground Coal Mine)	0.5 MTPY. Normative and 0.75 Million Ton per year Peak

- "The transportation of coal to the siding will be (3 km away) by road through mechanically covered trucks and then by belt conveyor. There after the coal transportation will be by rail to the linked cement plant. The transportation of coal to siding will be done by 30T closed dumpers. Railway siding will be brought to near the mine site" PP shall ensure compliance of this EC condition in time bound manner. PP may use Amlai Railway siding situated at about 25 km aerial distance till a proper common railway siding of upcoming mines of Sarada Energy & Chowgule is developed.
- Till the rail transportation of coal is not started, PP has to ensure that there shall be no disturbance to the public residing near the coal transportation road. All necessary measures for control of Air/Noise pollution shall be implemented by the PP.
- Mine management has to comply with the additional condition of recharging ground water of nearby 2-3 villages instead of discharging the mine out water (1000 KLD) into Nallah. Presently only 1 village is covered.
- PP to erect online display board with reference to the emission, discharge and HW generation data within 3 months time. Automatic heavy duty road sweeping machine as further measure to upgrade pollution control status shall be provide without delay.
- It is required that 3 tier plantations are developed along 2 km. stretch of approach road from the mine in time bound manner. PP shall ensure that Rs 78 lakhs paid to Department of Forest for Gap plantation and soil moisture conservation in safety zone of mining lease are fully utilised for the specified purpose. PP shall ensure strengthening & Widening of 3.5 Km long PMGSY road from 3.5 meter to 6.0 meters without delay.

The Validity of the consent is up to **30/09/2028** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

CC to :-

1. District Mining Officer, (Mining Section), Collector office, Shahdol Dist. Shahdol (M.P.) for information.
2. M.P. State Mining Corporation, Arera Hills, Jail Road, Bhopal (M.P.) for necessary action please.
3. Regional officer, Regional office, MPPCB, Shahdol (M.P.)

By the order of Chairman, MPPCB

Digitally Signed with Aadhaar

TPAV # VP23OD85M1

Signature Not Verified
Digitally Signed by : Chandra Mohan Thakur,IAS
Date: 01/09/2023 01:14:11 PM

CHANDRA MOHAN THAKUR
Member Secretary



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1.A The daily quantity of generated mine water shall not exceed 1825 KL/day, Mine Water after Treatment in 2000 KLD ETP shall be reused @ 915 KLd for the stated purposes & remaining @ 1000 kld shall be distributed in nearby 2-3 villages for recharging the ground water sources after ensuring adequate treatment as is also required by CGWA.

1.B The daily quantity of sewage shall not exceed 42.000 KL/day which shall be treated in the STP & reused for plantation development.

2. Trade Effluent Treatment:-

The applicant shall operate and maintain effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 - 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₅ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall operate and maintain sewage treatment facility to achieve following standards-

pH	Between	5.5 - 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.
fecal coliform	Not exceed	1000 MPN/100 ml

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 915.125	WWG :	Source	Remark
1	Domestic Purpose	47.25	42.00	Treated Mine water	Domestic Effluent shall be treated through a separate STP to be build along with the Colony, till then there shall be septic tank soak pit to treat the small quantity of generated sewage. 1825 KLD Generated Mine Water, after Treatment in 2000 KLD ETP shall be reused @ 915 KLd for the stated purposes & the remaining @ 1000 kld to be distributed in nearby 2-3 villages for recharging the ground water sources after adequate treatment.
2	Process..... Coal mining	576.00		Mine Water	
3	Spray in Mines	16.875			
4	Fire fighting	275.00			

4 The effluent as well as sewage shall be treated up to prescribed Standards and reused in the process, for dust suppression, cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/mine premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

(8) Mine management has to comply with the additional condition of recharging ground water of nearby 2-3 villages instead of discharging the mine water (1000 KLD) in Nallah. Presently this work is done for 1 village only. The laying of pipeline, as per the request from other villagers for providing water into their pond, shall be completed within 6 months time including 3 months for purchasing the required land strip or obtaining NOC from the villagers through whom land the pipeline is to be laid.

Consent No:AW-58774



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

9. Compilation of Monitoring data-

- i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

10. Recording of Monitoring Activities & Results-

- i. Applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. Applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?
 - (iv) The analytical techniques or methods used and
 - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludge, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of Bypass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Consent No:AW-58774



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall operate and maintain air pollution control system to achieve the level of pollutants to the following standards:-

Name of section	Type of Emissions	Stack height(mtrs)	Control equipment to be installed	SPM/RSPM/SO ₂ /NO _x (Time weighted annual Average)* (µg/Nm ³)	SPM/RSPM/SO ₂ /NO _x (Time weighted 24 hr Average) (µg/Nm ³)*
Blasting, Drilling, OB Dumps, Loading-unloading, Haul road, CHP, Transportation Road, Railway Siding, etc	Fugitive	0	Dust Collector, Dust Suppressor, Green Belt, Water Sprinkler, Wind Breaking Wall	430/215/80/80	600/300/120/120

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

7. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below.

8. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions .

(9) "The transportation of coal to the siding which will be 3 km away by road through mechanically covered trucks and then by belt conveyor. There after the coal transportation will be by rail to the linked cement plant. The transportation of coal to siding will be done by 30T closed dumpers. Railway siding will be brought to near the mine site" PP shall ensure compliance of this EC condition in time bound manner. PP may use Amlai Railway siding situated at about 25 km aerial distance till a proper common railway siding of upcoming mines of Sarada Energy & Chowgule is developed.

(10) Till the rail transportation of coal is not started, PP has to ensure that there shall be no disturbance to the public residing near the coal transportation road. All necessary measures for control of Air/Noise pollution shall be implemented by the PP.

(11) It is required that 3 tier plantations are developed along 2 km. stretch of approach road from the mine in time bound manner. PP shall ensure that Rs 78 lakhs paid to Department of Forest for Gap plantation and soil moisture conservation in safety zone of mining lease are fully utilised for the specified purpose. PP shall ensure strengthening & Widening of 3.5 Km long PMGSY road from 3.5 meter to 6.0 meters without delay.

(12) Dropping of coal from conveyor belt in CHP being done in open without any cover which generates large fugitive emissions. Industry has not procured any road sweeping machine due to that huge amount of coal dust is seen in road. The height of Wind Breaking Wall On remaining length shall also be increased to about 12 feet in time bound manner. PP shall address all these issues immediately without delay & complete the works in 6 months time from date of issue of this renewal.

(13) PP to erect online display board with reference to the emission, discharge and HW generation data within 3 months time. Automatic heavy duty road sweeping machine as further measure to upgrade pollution control status shall be provide without delay.

Consent No:AW-58774



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:-

- The Mine shall improve their existing pollution control facilities and maintain the same properly so that the treated effluent could be maintained within the prescribed standards.
- No effluent shall be discharged outside the Mine premises in any circumstances, hence Zero discharge condition shall be maintained.
- Adequate & effective precautionary measures shall be taken before and during operation, maintenance and cleaning of pollution control system to avoid any accidental hazard.

Consent No:AW-58774



Consent Order

M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP
Tele : 0755-2466191, Fax-0755-2463742

4. Extensive tree plantation shall be carried out in open areas available within and around the mine premises and allaround coal handling plant in consultation with expert agency. Good housekeeping practice shall be adopted.
5. The mine management shall maintain zero discharge conditions. The Mine shall optimize the water abstraction from the surface and ground water sources, if any, by utilizing the mine discharge for spraying on haul roads, mine area and loading - unloading area, for domestic & sanitary purposes by providing separate supply lines, dust suppression and for plantation in order to ensure zero discharge. The treated domestic effluent shall also be utilized accordingly and zero discharge conditions shall be maintained.
6. The mine shall not withdraw ground water for its mining and domestic activities as far as possible and treated mine water shall be used for the industrial and domestic activities. In case ground water is abstracted, the permission granted by CGWA shall be followed and recharge structures for the makeup of ground water shall be constricted.
7. The mine water should be treated in pucca siltation ponds. The quality of siltation pond water shall be regularly monitored and mitigation measure taken.
8. Adequate & effective precautionary measures shall be taken before and during operation, maintenance and cleaning of pollution control system to avoid any accidental hazard.
9. Extensive tree plantation shall be carried out in open areas available within and around the mine premises and also on over burden dumps in consultation with expert agency. Good housekeeping practice shall be adopted.
10. Mine management shall strictly comply with the conditions stipulated in Environmental Clearance letter no. J11015/308/2010-I.A.II(M) dated 11thMay .2015 & No. J11015/308/2010-I.A.II(M) dated 16thJuly.2013.
11. Vehicular emissions should be kept under control and regularly monitored for compliance of emission norms. Vehicles used for transporting the mineral should be covered with tarpaulins and optimally loaded.
12. Mine management shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.
13. Mine management shall comply with the OM issued by GOI/MoEF& CC dated 26.08.2015 and report the compliance to this office.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981is granted to your industry subject to fulfilment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB

CHANDRA MOHAN THAKUR
Member Secretary

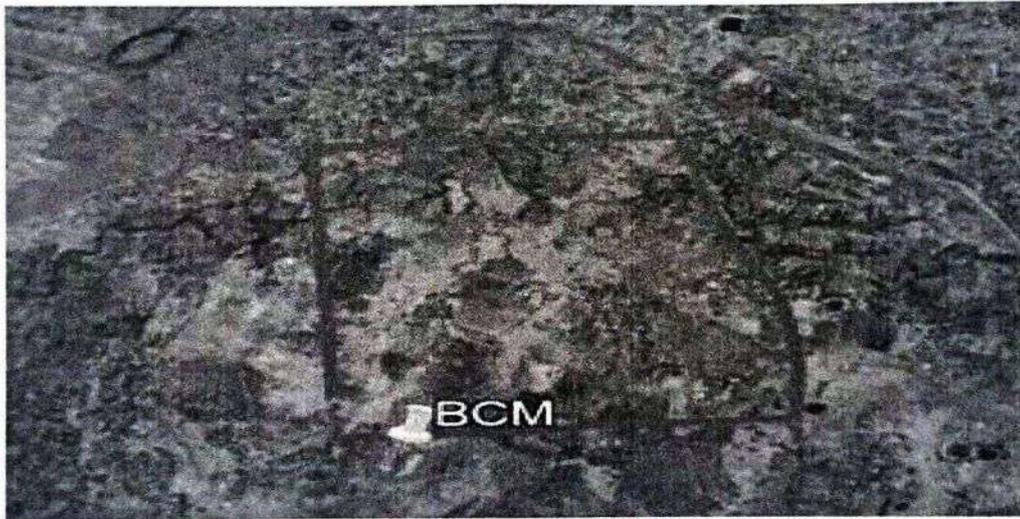
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TPAV # VP23OD85M1

Consent No:AW-58774

ULTRATECH CEMENT LIMITED, UNIT: BICHARPUR COAL MINE,
located in Sohagpur Coalfield, Dist.- Shahdol, State - Madhya Pradesh.
ENVIRONMENTAL COMPLIANCE STATUS REPORT
(April 2025- September 2025)

BICHARPUR COAL MINE
ENVIRONMENTAL COMPLIANCE STATUS REPORT
For the period
April 2025 – September 2025



Bicharpur Coal Block

EC no. J-11015/308/2010.II(M), dated 16th July 2013 & 11th May 2015

ULTRATECH CEMENT LIMITED, UNIT: BICHARPUR COAL MINE,
located in Sohagpur Coalfield, Dist.- Shahdol, State - Madhya Pradesh.
ENVIRONMENTAL COMPLIANCE STATUS REPORT
(April 2025- September 2025)

Environmental compliance status report as on 30 th September'2025 Letter no. J-11015/308/210-IA.II(M)-dated 16July 2013 & 11 th May 2015		
Sr. No.	Conditions of EC	Compliance Status as on 30 th September'2025 (April 2025- September 2025)
A – Specific conditions A		
i)	The CSR expenditure (Capital) should be Rs. 9.375 Crores up to 5 th year and Rs. 5/T of coal for revenue expenditure after completion of the project with suitable escalation factor every year.	Bicharpur Coal mine has expend total Rs 110534312.00 (Rupees Eleven Crore Five Lakh Thirty-Four Thousand Three Hundred Twelve) under the CSR for community. No coal production from Oct 25 and NIL expenditure in the last six month. The details of CSR activities are as attached in Annexure-I
S N	DETAILS OF HEAD	
1	Covid19 pandemic awareness program (Banner, Poster, Support to Govt. officials)	
2	Repairing of Higher Secondary School run my Mahila Samiti, Shahdol	
3	Improvement of Health: 1 Health Camps with Free Medicine every month	
4	Skill Development, Education & Functional literacy: Books education Material	
5	Forestry and Agriculture Development	
6	Community Infrastructure and Sports	
7	Drinking Water under water Security Plan at Senduri, Kalyanpur and Bicharpur village	
8	Improvement of Health: 2 Health Camps with free medicine every month	
9	Skill development, Education & Functional literacy: Books, educational material	
10	Sanitation: Construction of toilets 4 nos.	
11	Animal Husbandry and Dairy	
12	Forestry and Agriculture development	
13	Entrepreneurship: Development: Tailoring for women, Mushroom Farming, Poultry Farming etc	
14	Community Infrastructure and Games	
15	Drinking Water under Water Security Plan of village Senduri, Kalyanpur and Bicharpur	
16	Social Empowerment (Distribution of Warm Cloth/ Sports Kit/Grocery during Covid-19/ Sponsorship to ORPHAN Child)	
17	Infrastructure Development (I Love Shahdol Selfie Point, Construction of Pond under Amrit Sarovar Yojna and RCC road Ward No.8in Shahdol)	
18	Social Empowerment (Sponsored Football Tournament, Development of Football Ground, Kanya Vivah, Free meal etc.)	
19	Promotion of Heritage / Art / Culture (Contribution in Dusshera Utsav, Cultural Events, Publication of books by Zila Puratatva Sangh etc.)	
20	Education and Capability Building Programs (School Uniform and Sweaters distribution in School)	
21	Construction of 1.5 KM RCC Road from SPK Toad to Panda Nala for Public Transport	
22	Social Empowerment (Sponsored Football Tournament, Blanket Distribution, Water supply through tanker)	
23	Infrastructure Development (Community Centre development at Ward No.9 Shahdol, RCC Road Senduri to Hinglaj Mandir, Gaushala Fencing work etc.)	
24	Education and Capability (Govt. Girls Intercollege Paver Block work)	

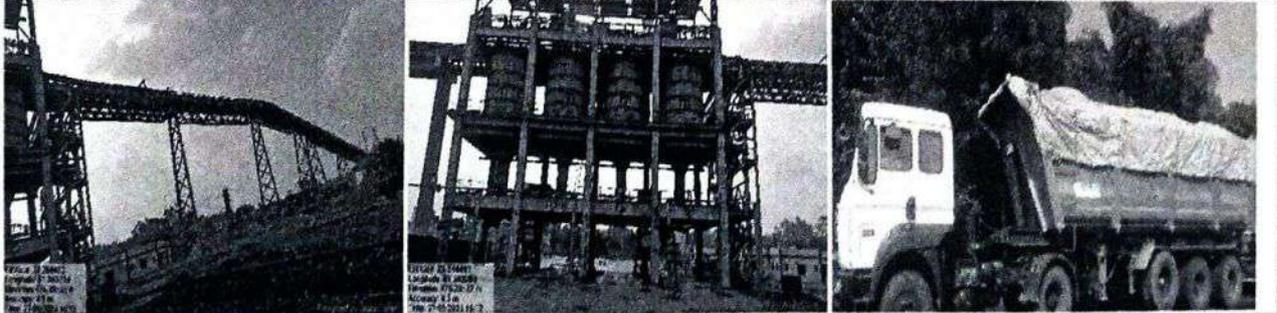
ULTRATECH CEMENT LIMITED, UNIT: BICHARPUR COAL MINE,
 located in Sohagpur Coalfield, Dist.- Shahdol, State - Madhya Pradesh.
ENVIRONMENTAL COMPLIANCE STATUS REPORT
 (April 2025- September 2025)

25	Heritage / Art / Culture (Contribution in Dusshera Utsav, Chhath Pooja, Navratri Utsav etc.)
26	Health Care (Contributed in Medical treatment of needy Person of Shahdol Town)
27	Construction of Concrete Road connecting to Senduri and Chuniya Village
28	Water Pipeline playing work for supply of water for agriculture use
29	Social Empowerment (Football Kit and Furniture Provided for Football Ground at Bicharpur)
30	Infrastructure Development (Water Cooler provided to Janpad Panchayat, Sohagpur and Water Cooler at Distt. Library Shahdol)
31	Education and Capability (Computer and Printer provided on request of SDM-Sohagpur and Contributed in Career Counselling Program)
32	Heritage / Art / Culture (Contribution in Dusshera Utsav, Vindhya national Folk musical festival)

ii)	Continuous monitoring equipment should be installed and continuous monitoring of subsidence and fire should also be carried out with mitigation measures.	Continuous Ambient Air Quality Monitoring System (CAAQMS) has been installed at mines lease area as well as Shahdol city and the data is being transfer to MPPCB website. The mining operation is Underground mining and no surface subsidence is anticipated from the project.
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iii)	Coal transport to railway siding should be covered trucks and mechanized hopper/Silo loading in the wagon. As stated by the proponent, the Railway siding shall be brought to near the mine site.	Noted and Agreed. At present the railway line facility is not available at our mine area and as per the CTO condition the coal is being transport through belt conveyor from underground to surface and store on bunker and unloaded in to the trucks and dispatch through covered truck.
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iv)	The proponent should address the issue raised during public hearing.	Agreed to comply. 1)Employment provided to all land sellers.
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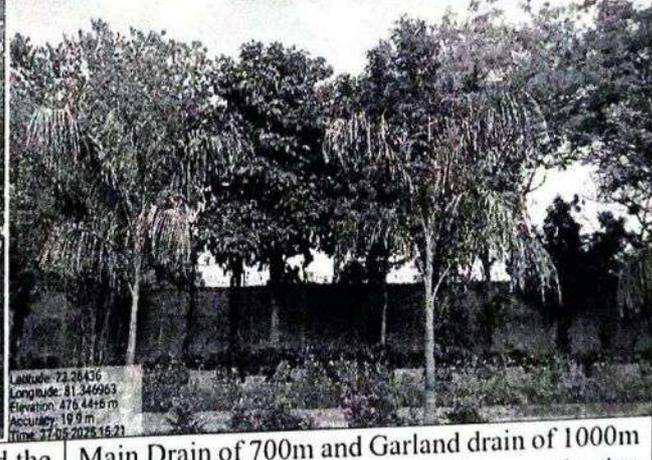
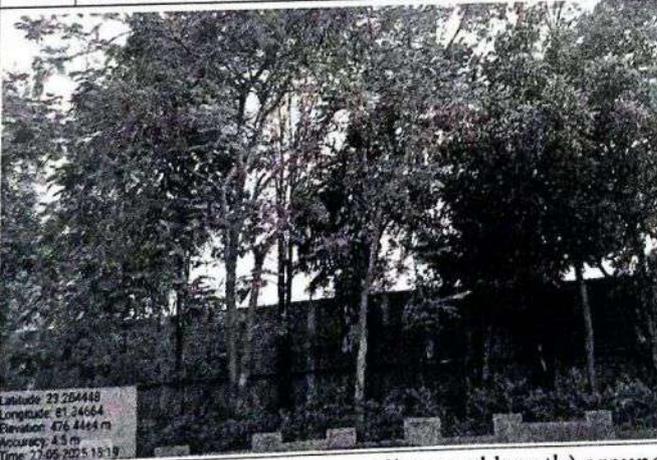
ULTRATECH CEMENT LIMITED, UNIT: BICHARPUR COAL MINE,
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		2) Pollution control Measure adapted. WTP of 2000 Cubic meter capacity installed.
v)	Lotna nalla which flows from South to North divides the block in two parts. 40 mt area would be left on both sides of the nalla.	No surface drainage shall be diverted. Only 4.176 ha land have been acquired within the core zone which does not involve the area of Lotna Nalla. However, 60-meter area on both side of the Nalla not to be mined out.
vi)	Regular monitoring of subsidence movement on the surface over and around the working area and impact on natural drainage pattern, water bodies, vegetation, structure, roads, and surroundings shall be continued till movement ceases completely. In case of observation of any rate of subsidence movement, appropriate effective corrective measures shall be taken to avoid loss of life and material, Cracks shall be effectively plugged with ballast and clayey soil/suitable material.	Noted and Agreed. Presently coal production is done by development method, hence subsidence is not predicted, however subsidence monitoring will be carried out on the surface over and around the working area during depillaring operation. All the corrective measures will be carried out for subsidence movement.
vii)	If subsidence is found exceeding the permitted limits, then the landowners shall be adequately compensated with mutual agreement of the landowners.	Noted and Agreed, shall be complied in case of such incidence.
viii)	Mining shall be carried out as per statuette at a safe distance from the river/nalla flowing adjacent to the lease boundary.	Mining is done as per the approved mine plan, and conditions stipulated as per permission. Safe distance from the river/nalla flowing adjacent to the lease boundary is maintained.
ix)	High root density tree species shall be selected and planted over areas likely to be affected by subsidence.	Agreed to comply. The high root tree sapling has been planted in the mine lease area. Total 12100 nos. of saplings have been planted till date.

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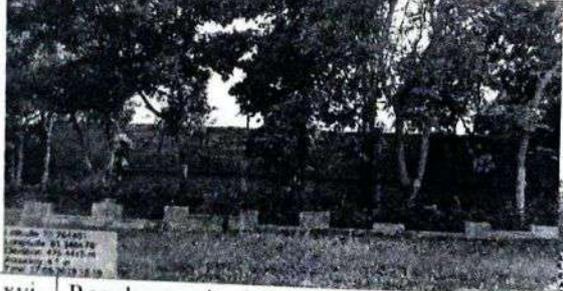


x)	Coal Extraction shall also be optimized in areas where agricultural production is continuing. Some pillars shall be left below the agricultural land. No depillaring & coal extraction should be carried out below habitation, H.T. Lines & beneath road, water bodies.	Noted and agreed. Depillaring will do by non-effective width, leaving the alternate pillars to optimize the any subsidence movement at surface. All corrective measures will be considered during depillaring below habitation, H.T. Lines & beneath road, water bodies.
xi)	Subsidence shall be monitored closely and if subsidence is found exceeding the permitted limits, then the landowners shall be adequately compensated with mutual agreement with the landowners.	Agreed. Subsidence will be monitor, if subsidence found exceeding the permitted limits, mutually agreed adequately compensation shall be paid.
xii)	3-tier plantation should be developed 2 km stretch of road from the mine using native species.	Agreed. 3-tier plantation is done.

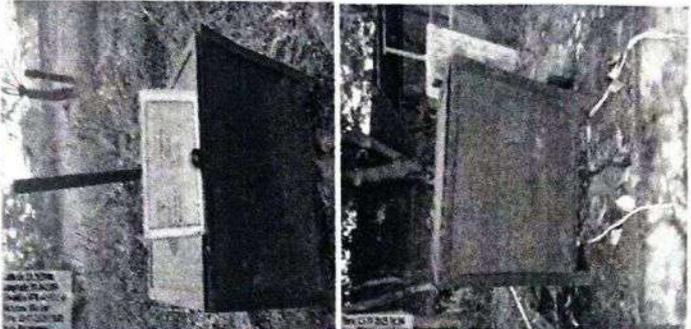
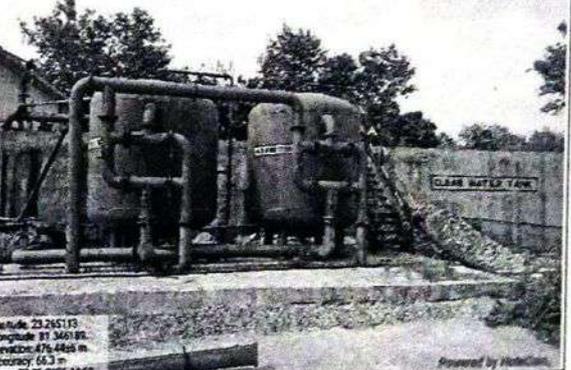


xiii)	Garland drains (size, gradient and length) around the safety areas such as mine shaft and low-lying areas and sump capacity shall be designed keeping 50% safety margin over and above the peak sudden rainfall and maximum discharge in the area adjoining the mine sites. Sump capacity shall also provide adequate retention period to allow proper settling of silt material.	Main Drain of 700m and Garland drain of 1000m is provided considering the HFL, around mine shaft and low-lying areas. It is designed keeping 50% safety margin with proper retention time.
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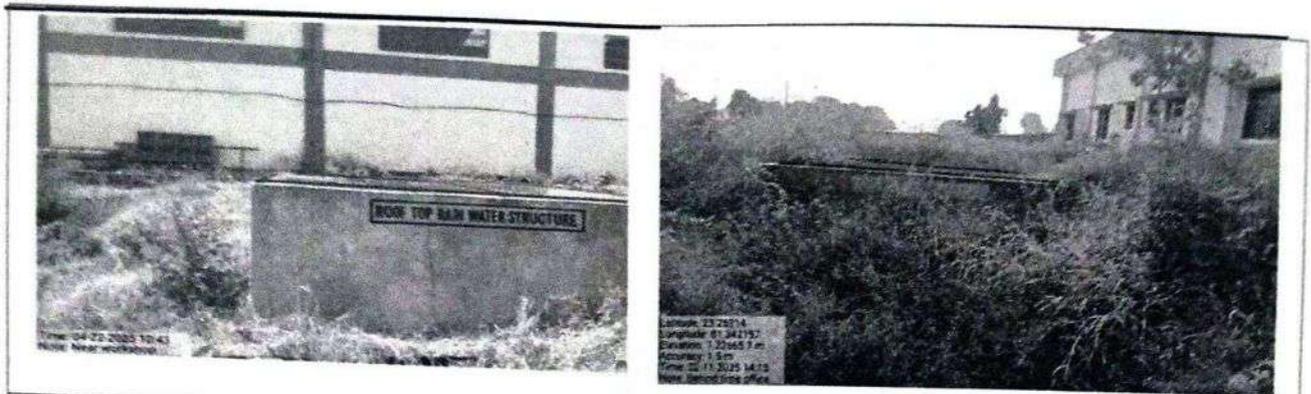
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 <p>Latitude 23.260937 Longitude 81.331343 Elevation 555.61±11.7 m Accuracy 1.583 m Time 23-05-2025 10:23 Note: Village: Senduri talab</p>	 <p>Latitude 23.261111 Longitude 81.331343 Elevation 555.61±11.7 m Accuracy 1.583 m Time 23-05-2025 10:23</p>
<p>xiv) Water sprinkling system shall be provided to check fugitive emissions from loading operations, conveyor system, haulage roads, transfer points, etc. Major approach roads shall be black topped and properly maintained.</p>	<p>Water sprinkling system is provided along the concrete road, conveyor belt within mine premises to control fugitive dust emission while loading operation, material transport through conveyor system, haulage road transfer points and the road used for transportation are made of RCC and black top.</p> <p>Total no of fixed water sprinkler –</p> <ol style="list-style-type: none"> 1) 7m arc capacity 88 no's 2) 40m arc capacity 09 no's 3) Water sprinkler tanker 5kl capacity.
<p>xv) A progressive afforestation plan shall be prepared and implemented over the mine lease area acquired and shall include areas under green belt development, areas along roads, infrastructure, along ML boundary and township etc., by planting native species in consultation with the local DFO/Agriculture Department.</p>	<p>As we shall use only 4.176 ha land within the lease area and 15.037 ha outside lease area. Total 12100 nos. of tree saplings have been planted.</p> <p>Afforestation Done</p>
 <p>Latitude 23.261111 Longitude 81.331343 Elevation 555.61±11.7 m Accuracy 1.583 m Time 23-05-2025 10:23</p>	 <p>Latitude 23.261111 Longitude 81.331343 Elevation 555.61±11.7 m Accuracy 1.583 m Time 23-05-2025 10:23</p>
<p>xvi) Regular monitoring of groundwater level and quality shall be carried out by establishing a network of existing wells and construction of new piezometers. The monitoring for quantity shall be done four times a year in pre-monsoon (May, monsoon (August),</p>	<p>2nos. Piezometers installed, attached with digital water level recorder (DWLR) for regular monitoring of water level. Ground water monitoring of 11 nos. in buffer zone. Dug well surrounding the mining lease area. Periodic</p>

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	<p>post-monsoon (November) and winter (January) seasons and for quality in May. Data thus collected shall be submitted to the Ministry of Environment & Forests and to the Central Pollution Control Board quarterly within one month of monitoring.</p>	<p>ground water sample is being collected and analysis is being done through NABL certified lab M/s Environmental Analytical Research Solutions Pvt. Ltd, Bhopal. The monitoring report is being submitted to Board regularly.</p>																								
	<table border="1"> <thead> <tr> <th colspan="3">Piezometer data</th> </tr> <tr> <th>Month</th> <th>Piezometer no .1</th> <th>Piezometer no.2</th> </tr> </thead> <tbody> <tr> <td>Apr-25</td> <td>1.70</td> <td>10.35</td> </tr> <tr> <td>May-25</td> <td>1.90</td> <td>10.40</td> </tr> <tr> <td>Jun-25</td> <td>1.80</td> <td>10.45</td> </tr> <tr> <td>Jul-25</td> <td>1.30</td> <td>10.30</td> </tr> <tr> <td>Aug-25</td> <td>1.15</td> <td>10.35</td> </tr> <tr> <td>Sep-25</td> <td>1.20</td> <td>10.25</td> </tr> </tbody> </table>	Piezometer data			Month	Piezometer no .1	Piezometer no.2	Apr-25	1.70	10.35	May-25	1.90	10.40	Jun-25	1.80	10.45	Jul-25	1.30	10.30	Aug-25	1.15	10.35	Sep-25	1.20	10.25	
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<p>xvii)</p>	<p>Acid Water Treatment Plant, volume of water to be treated and disposal of brine should be provided.</p>	<p>No acid water is generated. Water sample analysis is done by M/s Environmental Analytical Research Solutions Pvt. Limited, Bhopal (NABL Certified)</p>																								
<p>xvii i)</p>	<p>Mine discharge water outside the ML shall be monitored, particularly for TDS and treated to conform to prescribed levels before discharge into the natural environment.</p>	<p>Mine discharge water outside the ML is done through Water Treatment Plant of 2000KLD capacity. Regular monitoring/quality of treated water is being carried by third party and ensuring all the parameters under permissible norms.</p>																								
																										
<p>xix)</p>	<p>The Company shall put up artificial groundwater recharge measures for augmentation of groundwater resource, in case water table shows a declining trend. The project authorities shall meet water requirement of nearby village(s) in case the village wells go dry due to dewatering of mine.</p>	<p>3 nos. roof top harvesting structure has been made. Check dam constructed on Lotna Nalla has been maintained, for recharge of Groundwater. The photographs of roof top water structure is attached.</p>																								

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xx)	Besides carrying out regular periodic health checkup of their workers, 10% of the workers identified from workforce engaged in active mining operations shall be subjected to health checkup for occupational diseases and hearing impairment, if any, through an agency such as NIOH, Ahmedabad within a period of one year and the results reported to this Ministry and to DGMS.	Noted and Agreed. The periodical health check of employees is being carried out at Aditya and Sri Ram Hospital, Shahdol. Periodical Medical Examination of total 18 nos. of employees done during the period.
xxi)	The mining in the existing mines would be phased out after expiry of the current mining lease and after reclamation of mined over area. The operating mines may be analyzed and monitored for compliance of conditions, having bearing with movement of wild life until such time they are closed/phased out.	Noted and Agreed The mine closure plan is approved by ministry shall be executed and we also assure that, the operative mines may be analyzed and monitored for compliance of conditions.
xxii)	Project specific CSR for an amount of Rs. 5/Tons of coal production should be provided for the activities under CSR undertaken for the neighboring villages shall be for not less than Rs. 10 per tons of coal and the progress made thereon shall be uploaded on the company annually on the company website. Monitoring of the impacts of activities under CSR shall be carried out periodically.	Bicharpur Coal mine has expend total Rs 110534312.00 (Rupees Eleven Crore Five Lakh Thirty-Four Thousand Three Hundred Twelve) under the CSR for community. Some of the activities as listed below 1) Road construction 2) Social Empowerment programs 3) Cloth Distributions to school children 4) Sponsorship to orphan children 5) Sports activity
xxii i)	A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.	Noted and Agreed. The closure plan along with details shall be submitted five years in advance in MoEF&CC.
xxi v)	Corporate Environment Responsibility:	
a)	The Company shall have a well laid down Environment Policy approved by the Board of Directors.	The procedure for CER given in the EIA report is implemented to make the system efficient and proper implementation of environment plan.
b)	The Environment Policy shall prescribe for standard operating process/procedures to bring into focus any	The procedure for CER given in the EIA report is implemented to make the system efficient and proper implementation of environment plan.

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	infringements/deviation/violation of the environmental or forest norms/conditions.	
c)	The hierarchical system or Administrative Order of the company to deal with environmental issues and for ensuring compliance with the environmental clearance conditions shall be furnished.	Agreed. The company has a dedicated team to deal with environmental issues and for ensuring compliance with the environmental clearance conditions. The Dedicated team consists of Unit Head Section Head-Environment PF-Environment.
d)	To have proper checks and balances, the company shall have a well laid down system of reporting of non-compliances/violations of environmental norms to the Board of Directors of the company and/or shareholders or stakeholders at large.	Agreed. The company has a well laid down system of reporting of non-compliances/violations of environmental norms to the board of Directors of the company and/or stakeholders at large Unit Head—Section Head—Environment- PF-Environment.

B. General Conditions:

(i)	The Project Proponent shall implement all the commitments made in the EAC and also in their submissions.	Complied
(ii)	No change in technology and scope of working shall be made without prior approval of the Ministry of Environment and Forests.	Agreed. Continuous Miner has been deployed as per the scope of work.
(iii)	No change in the calendar plan including quantum of mineral coal and waste being produced shall be made.	Agreed. There is no change in calendar plan of quantum of mineral and waste.
(iv)	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for monitoring PM ₁₀ , PM _{2.5} , SO ₂ and NO _x . Location of the stations shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets in consultation with the State Pollution Control Board. Monitoring of heavy metals such as Hg, As, Ni, Cd, Cr, in RSPM etc. shall be carried out at least once in six months.	We have established four Ambient Air Quality Monitoring stations in core zone and four in buffer zone. We have engaged NABL certified laboratory M/s Environmental Analytical Research Solutions Pvt. Limited, Bhopal for the monitoring of PM ₁₀ , PM _{2.5} , SO ₂ and NO _x on monthly basis and heavy metals as Pb, As, Ni etc. half yearly basis. Results attached.

Ambient Air Quality Monitoring Report for the Period from April 2025 to September 2025

Month	Core Zone : AAQM Location-1 Near time office									
	in microgram/m ³				mg/m ³	RSPM				
	PM-10	PM-2.5	SO ₂	NO _x	CO	Hg	As	Ni	Cd	Cr
April-25	71.98	39.39	12.32	17.49	0.51	ND	ND	ND	ND	ND
May-25	72.07	39.68	12.50	12.50	0.52	ND	ND	ND	ND	ND
June -25	71.30	38.21	10.90	20.50	0.44	ND	ND	ND	ND	ND
July-25	70.80	37.51	11.77	16.06	0.50	ND	ND	ND	ND	ND
Aug-25	71.32	38.05	12.24	16.61	0.51	ND	ND	ND	ND	ND
Sep-25	70.15	37.69	11.63	15.68	0.48	ND	ND	ND	ND	ND
Average	71.3	38.42	11.8	16.4	0.49	ND	ND	ND	ND	ND

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Minimum	70.15	37.51	10.90	12.50	0.4	ND	ND	ND	ND	ND
Maximum	72.07	39.68	12.50	17.49	0.52	ND	ND	ND	ND	ND
Month	Core Zone: AAQM Location-2 Near CHP									
	in microgram/m ³				mg/m ³	RSPM				
	PM-10	PM-2.5	SO ₂	NO _x	CO	Hg	As	Ni	Cd	Cr
April-25	74.42	38.7	13.37	20.0	0.53	ND	ND	ND	ND	ND
May-25	74.38	35.29	10.22	18.94	0.48	ND	ND	ND	ND	ND
June -25	69.70	37.30	10.42	18.53	0.7	ND	ND	ND	ND	ND
July-25	72.81	34.78	12.3	21.1	0.6	ND	ND	ND	ND	ND
Aug-25	72.81	33.30	9.36	15.18	0.42	ND	ND	ND	ND	ND
Sep-25	72.37	37.10	10.50	18.0	0.46	ND	ND	ND	ND	ND
Average	72.74	36.49	10.94	18.97	0.49	ND	ND	ND	ND	ND
Minimum	69.70	28.90	8.08	15.18	0.31	ND	ND	ND	ND	ND
Maximum	74.42	41.40	16.60	22.60	0.63	ND	ND	ND	ND	ND
Month	Core Zone: AAQM Location-3 (Near Workshop)									
	in microgram/m ³				mg/m ³	RSPM				
	PM-10	PM-2.5	SO ₂	NO _x	CO	Hg	As	Ni	Cd	Cr
April-25	71.71	37.66	11.76	18.87	0.48	ND	ND	ND	ND	ND
May-25	71.84	37.84	11.75	18.97	0.47	ND	ND	ND	ND	ND
June -25	67.33	37.04	10.70	15.61	0.43	ND	ND	ND	ND	ND
July-25	70.01	36.33	10.82	17.93	0.47	ND	ND	ND	ND	ND
Aug-25	70.66	37.21	11.54	18.78	0.48	ND	ND	ND	ND	ND
Sep-25	70.01	36.52	11.22	18.18	0.46	ND	ND	ND	ND	ND
Average	70.26	37.10	11.29	18.05	0.46	ND	ND	ND	ND	ND
Minimum	67.33	36.33	10.70	15.61	0.43	ND	ND	ND	ND	ND
Maximum	71.84	37.84	11.76	18.97	0.48	ND	ND	ND	ND	ND
Month	Core Zone: AAQM Location- 4 (Near Canteen)									
	in microgram/m ³				mg/m ³	RSPM				
	PM-10	PM-2.5	SO ₂	NO _x	CO	Hg	As	Ni	Cd	Cr
April-25	71.67	36.30	11.43	17.60	0.48	ND	ND	ND	ND	ND
May-25	71.80	36.18	11.56	18.91	0.47	ND	ND	ND	ND	ND
June -25	61.10	32.70	10.30	15.71	0.38	ND	ND	ND	ND	ND
July-25	68.81	32.72	10.18	19.4	0.46	ND	ND	ND	ND	ND
Aug-25	69.36	33.18	11.06	16.26	0.47	ND	ND	ND	ND	ND
Sep-25	65.14	32.21	10.50	18	0.45	ND	ND	ND	ND	ND
Average	67.98	33.28	10.84	17.12	0.45	ND	ND	ND	ND	ND
Minimum	61.10	32.21	10.18	13.83	0.38	ND	ND	ND	ND	ND
Maximum	71.80	33.8	11.56	22.65	0.48	ND	ND	ND	ND	ND

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Month	Buffer Zone: AAQM Location-1 Village Senduri									
	in microgram/m ³				mg/m ³	RSPM				
	PM-10	PM-2.5	SO ₂	NO _x	CO	Hg	As	Ni	Cd	Cr
April-25	79.56	40.03	11.83	19	0.50	ND	ND	ND	ND	ND
May-25	79.51	40.14	11.95	19.12	0.49	ND	ND	ND	ND	ND
June -25	80.32	41.86	12.93	18.66	0.49	ND	ND	ND	ND	ND
July-25	78.21	38.54	11.68	16.48	0.47	ND	ND	ND	ND	ND
Aug-25	78.33	39.01	12.07	16.85	0.48	ND	ND	ND	ND	ND
Sep-25	79.10	38.86	11.50	16.59	0.44	ND	ND	ND	ND	ND
Average	73.48	41.86	11.99	17.78	0.48	ND	ND	ND	ND	ND
Minimum	78.21	38.54	11.68	16.48	0.44	ND	ND	ND	ND	ND
Maximum	80.32	41.86	12.93	19.12	0.50	ND	ND	ND	ND	ND
Month	Core Zone: AAQM Location-2 Village Bicharpur									
	in microgram/m ³				mg/m ³	RSPM				
	PM-10	PM-2.5	SO ₂	NO _x	CO	Hg	As	Ni	Cd	Cr
April-25	77.87	39.92	12.68	17.97	0.47	ND	ND	ND	ND	ND
May-25	77.86	40.0	12.76	18.18	0.46	ND	ND	ND	ND	ND
June -25	78.71	39.53	12.77	18.43	0.45	ND	ND	ND	ND	ND
July-25	76.70	37.58	11.10	16.46	0.44	ND	ND	ND	ND	ND
Aug-25	77.28	38.02	11.49	16.93	0.46	ND	ND	ND	ND	ND
Sep-25	76.55	37.40	10.94	16.32	0.43	ND	ND	ND	ND	ND
Average	77.55	38.74	11.13	17.38	0.45	ND	ND	ND	ND	ND
Minimum	76.55	33.92	10.94	16.32	0.43	ND	ND	ND	ND	ND
Maximum	78.71	40.0	12.77	18.43	0.47	ND	ND	ND	ND	ND
Month	Core Zone: AAQM Location-3 Village Majhauili									
	in microgram/m ³				mg/m ³	RSPM				
	PM-10	PM-2.5	SO ₂	NO _x	CO	Hg	As	Ni	Cd	Cr
April-25	70.80	38.21	13.44	17.92	0.48	ND	ND	ND	ND	ND
May-25	71.01	38.43	13.34	18.13	0.47	ND	ND	ND	ND	ND
June -25	70.69	38.11	13.27	18.23	0.46	ND	ND	ND	ND	ND
July-25	68.54	35.86	12.14	16.51	0.46	ND	ND	ND	ND	ND
Aug-25	69.25	36.40	12.73	16.94	0.47	ND	ND	ND	ND	ND
Sep-25	68.54	35.75	11.97	16.29	0.44	ND	ND	ND	ND	ND
Average	69.87	34.79	12.82	17.34	0.46	ND	ND	ND	ND	ND
Minimum	68.54	35.75	11.97	16.29	0.44	ND	ND	ND	ND	ND
Maximum	71.01	38.43	13.44	18.23	0.48	ND	ND	ND	ND	ND

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Month	Core Zone: AAQM Location- 4 Village Chuniya									
	in microgram/m ³				mg/m ³	RSPM				
	PM-10	PM-2.5	SO ₂	NO _x	CO	Hg	As	Ni	Cd	Cr
April-25	76.26	36.46	12.87	15.70	0.45	ND	ND	ND	ND	ND
May-25	76.28	36.76	13.27	15.94	0.35	ND	ND	ND	ND	ND
June -25	70.98	37.31	13.79	16.75	0.38	ND	ND	ND	ND	ND
July-25	74.58	35.25	12.03	14.99	0.4	ND	ND	ND	ND	ND
Aug-25	75.8	35.25	12.58	15.91	0.40	ND	ND	ND	ND	ND
Sep-25	74.63	34.69	12.02	14.99	0.44	ND	ND	ND	ND	ND
Average	75.65	35.85	12.76	15.65	0.48	ND	ND	ND	ND	ND
Minimum	70.98	37.31	12.02	14.999	0.35	ND	ND	ND	ND	ND
Maximum	76.28	36.76	11.52	15.94	0.44	ND	ND	ND	ND	ND

- (v) Data on ambient air quality (PM₁₀, PM_{2.5}, SO₂ and NO_x and heavy metals such as Hg, As, Ni, Cr, etc.) and other monitoring data shall be regularly submitted to the Ministry including its Regional Office at Bhopal and to the State Pollution Control Board and the Central Pollution Control Board once in six months. Random verification of sample through analysis from independent laboratories recognized under the EP Rules, 1986 shall be furnished as part of the compliance report.
- Data of Ambient Air Quality based on the study conducted by M/s Environmental Analytical Research Solutions Pvt. Limited, Bhopal (accredited by NABL) is regularly submitted to the Ministry including its Regional Office at Bhopal and to the State Pollution Control Board and the Central Pollution Control Board once in six months. Last six monthly report submitted on May'25
- (vi) Adequate measures shall be taken for control of noise levels below 85dBA in the work environment. Workers engaged in blasting and drilling operations, operation of HEMM, etc. shall be provided with ear plugs/muffs.
- Agreed. Adequate measures are taken for control of noise levels below 85dbA in the work environment. Workers are provided with ear plugs and ear muffs. The Noise monitoring data from April'2025 to Septemebr'2025 is as attached.

Noise level report – Unit : dB(A) (April '2025 to September'2025)						
Month	Near CHP	Near Main gate	Near workshop	Near Canteen	Near Admin	Near Time Office
April-25	56.0	67.9	64.2	54.8.	55.1	58.0
May-25	55.8	68.2	63.3	55.1	54.36	57.8
June -25	62.4	64.8	61.1	63.7	55.1	60.2
July-25	54.3	67.5	62.2	54.1	53.96	56.3
Aug-25	55.3	66.6	63.4	53.2	54.21	55.4
Sep-25	63.5	65.5	64.7	59.4	52.7	60.2
Avg.	57.9	66.8	63.2	56.7	54.2	58.0
Min	54.3	64.8	61.3	53.2	52.7	55.4
Max	63.5	68.2	64.7	63.7	55.1	60.2

ULTRATECH CEMENT LIMITED, UNIT: BICHARPUR COAL MINE,
 located in Sohagpur Coalfield, Dist.- Shahdol, State - Madhya Pradesh.
ENVIRONMENTAL COMPLIANCE STATUS REPORT
 (April 2025- September 2025)

(vii)	Industrial wastewater (workshop and wastewater from the mine) shall be properly collected and treated so as to conform to the standards including for heavy metals before discharge prescribed under GSR 422 (E) dated 19 th May 1993 and 31 st December 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge or workshop effluents.	Mine water is collected and treated at water treatment plant (WTP) of 2000 KLD. Oil and grease trap system has been installed at the mine lease area.
(vii i)	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of the mineral shall be covered with tarpaulins and optimally loaded.	Agreed. Vehicles used for transporting the mineral are be covered with tarpaulins and optimally loaded. Regular maintenance of vehicles is done. 
(ix)	Monitoring of environmental quality parameters shall be carried out through establishment of adequate number and type of pollution monitoring and analysis equipment in consultation with the State Pollution Control Board and data got analyzed through a laboratory recognized under EP Rules, 1986.	Agreed. Environmental quality parameter is monitored in consultation with the RO, Madhya Pradesh Pollution Control Board. Analysis of data is being done through Recognized laboratory under EP Rules 1986 M/s Environmental Analytical Research Solutions Pvt. Limited, Bhopal (accredited by NABL)
(x)	Monitoring of outlet points should be carried out and records of same should be maintained and submitted to the Regional Office of the MOEF as part of the Compliance Report.	Agreed. Monitoring of outlet points is carried out and records of same is maintained and submitted to the Regional Office of the MOEF.
(xi)	Personnel working in industry areas shall wear protective respiratory devices and they shall also provide with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and to take corrective measures, if needed.	Agreed. Occupational health surveillance program of the workers is carried out as per guidelines of Directorate General of Mines safety to observe any contractions due to exposure to dust and corrective actions shall be taken if needed. Respiratory protective devices (Dust masks) as applicable for underground working are provided.
(xii)	A separate environmental management cell with suitable qualified personnel shall be set up under the control of a Senior Executive, who will report directly to the Head of the company.	A separate environmental management cell of UTCL exists. Environment Management Cell is headed by a Senior Executive who reports directly to Chief Executive of the Company.
(xii i)	The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its Regional Office at Bhopal.	The fund earmarked for environmental protection measures as given in the EIA report is kept in separate account and is diverted for other purpose. The expenses details on environment protection measure are as attached

ULTRATECH CEMENT LIMITED, UNIT: BICHARPUR COAL MINE,
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 (April 2025- September 2025)

S.No.	Environment Improvement Measure	Expenditure in Lakhs
1	Annual Maintenance of Continues Ambient Air Quality Monitoring system	3.20
2	Expenditure on Water sprinkling system	0.40
3	Environment monitoring by NABL third party	4.40
4	Tree plantation	0.10
5	Celebration of Swachta Pakwada Program	0.30
Total Expenditure		08.40
(xi v)	The Project authorities shall advertise at lease in two local newspapers widely circulated around the projects, one of which shall be in the vernacular language of the locality concerned within seven days of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and may also be seen at the website of the Ministry of Environment & Forests at http://envfor.nic.in	Complied.
(xv)	A copy of the environmental clearance letter shall be marked to concerned Panchayat/Zila Parishad, Municipal Corporation or Urban Local Body and local NGO, if any, from whom any suggestion/representation has been received while processing the proposal. A copy of the clearance letter shall also be displayed on the company's website.	A copy of the environmental clearance letter has been made available to Sarpanch of Senduri village/ Municipal Corporation, Shahdol.
(xv i)	A copy of the clearance letter shall be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industry Centre and Collector's Office/Tehsildar's Office for 30 days.	Complied.
(xv ii)	The clearance letter shall be uploaded on the company's website. The compliance status of the stipulated EC conditions shall also be uploaded by the project authorities on their website and updated at least once every six months so as to bring the same in the public domain. The monitoring data of environmental quality parameters (air, water, noise and soil) and critical pollutants such as MP ₁₀ , PM _{2.5} , SO ₂ and NO _x (ambient and stack if any) and critical sectoral parameters shall also be displayed at the entrance of the project premises and mines office and in corporate office and on the company's website.	Environmental clearance letter issued to Madhya Pradesh State Mining Corporation Ltd. on 16 th July 2013, order for transfer of EC in favor of UltraTech Cement Limited on 11.05.2015, Environmental Quality Report for the period from April'2025 to September '2025 have been uploaded in the company's Website: https://www.ultratechcement.com/environment

ULTRATECH CEMENT LIMITED, UNIT: BICHARPUR COAL MINE,
 located in Sohagpur Coalfield, Dist.- Shahdol, State - Madhya Pradesh.
ENVIRONMENTAL COMPLIANCE STATUS REPORT
 (April 2025- September 2025)

(xv iii)	The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions (both in hard copy and in e-mail) to the respective Regional Office of the MOEF, the respective Zonal offices of CPCB and the SPCB.	Agreed. we have submitted six monthly EC compliance report to the regional office of MoEF&CC, CPCB and SPCB. The six-monthly EC compliance report has been submitted through e-mail vide letter no. UTCL/EC/MoEF&CC/BCM/2025/495 dated 25.11.2025 also uploaded in website.
(xi x)	The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The Project authorities shall extend full cooperation to the office(s) of the Regional Office by furnishing the requisite data/information/monitoring reports.	We assure to extend full cooperation to the office(s) of the RO office by furnishing the requisite data/information/monitoring report during inspection of officers.
(xx)	The environment statement for each financial year ending 31 st March in Form-V is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be uploaded on the company's website along with the status of compliance of EC conditions and shall be sent to the respective Regional Office of the MOEF by E-mail.	Environmental statement for each financial year ending 31 st March in form-V is submitted every year before 30 th September at the SPCB, Bhopal and MoEF&CC office, Bhopal region. The last environmental statement report for 2024-25 had been submitted Vide our letter no. UTCL/BCM/ENV/2025/460 dated 16.09.2025.
C	Any other condition stipulated by Ministry or any other competent authority for environmental protection.	Accepted.

Annexure - 05

Map

- 1. BCM WTP To Lolana Nalha 360m.
- 2. Lolana Nalha Meeting Point To Murma River 2.5 km.
- 3. Murma River To Sone River 27.5 Km.
- Total Distance of Murma river from Bicharpur WTP to Sone river Appx 30 Km.
- A> Total of 15 drains join the Murma River.



Legend

- BCM TO WTP
- Lolana Nalha
- Murma River
- Other Nalha
- PURCHASED LAND BNDRY
- Sone River

Google Earth
Image © 2026 Airbus

6 km



MEMBER SECRETARY



भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन, नदी विकास
और गंगा संरक्षण मंत्रालय

Government of India
Central Ground Water Authority
Ministry of Water Resources,
River Development & Ganga Rejuvenation

File No:- 21-4/312/MP/MIN/2015 - 2187

NOC No:- CGWA/NOC/MIN/ORIG/2016/2294

Dated : 06 OCT 2016

To,

Bichapur Coal Mine (Ultratech Cement Limited),
House No. D-12, Swastik Green City Colony,
Burhar Road, District Shahdol,
Madhya Pradesh - 484001

Sub:- NOC for ground water withdrawal to M/s Ultratech Cement Limited, in respect of their proposed Bicharpur Coal Mine coal mine located at Village Senduri, Bicharpur & Kalyanpur, Block Sohagpur, District Shahdol, Madhya Pradesh - reg.

Refer to your application on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, North Central Region, Bhopal vide their recommendations dated 08/03/2016 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to **M/s Ultratech Cement Limited, in respect of their proposed Bicharpur Coal Mine located at Village Senduri, Bicharpur & Kalyanpur, Block Sohagpur, District Shahdol, Madhya Pradesh**. The NOC is, however subject to the following conditions:-

1. The firm may abstract **310 cu.m/day** of ground water through proposed three (3) borewells and **1895 cu.m/day** through dewatering the mine seepage on account of mining intersecting the water table. The total withdrawal should not exceed **2205 cu.m/day (not exceeding 8,04,825 cu.m/year)**. No additional dewatering and no additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA. The dewatered mine seepage to be gainfully utilised for ground water recharge in the downstream villages.
2. The dewatering structure as well borewells to be fitted with water meter by the firm at its own cost and monitoring of ground water abstraction to be under taken accordingly on regular basis, at least once in a month. The ground water quality to be monitored twice in a year during pre-monsoon and post-monsoon periods.
3. **M/s Ultratech Cement Limited**, shall, in consultation with the Regional Director, Central Ground Water Board, North Central Region, Bhopal implement ground water recharge measures atleast to the tune of **3,10,290 cu.m/year** as proposed, for augmenting the ground water resources of the area within six months from the date of issue of this letter. In addition, the firm shall adopt 2 to 3 nos. villages for Water Security Plan in District Shahdol, Madhya Pradesh. The necessary guideline for the Water Security Plan is available on website of Ministry, of Water Resources, RD & GR (www.mowr.gov.in). Both, the Demand Side Management /Supply Side Management with maintenance of structures in the said villages to be ensured and

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110066

Tel : 011-26175362, 26175373, 26175379 • Fax : 011-26175369

Website : www.cgwa-noc.gov.in

A. Certificate-Central Ground Water Authority Uploaded in XGN on 10/09/2019 15:00:22 From IP No: 27.97.227.70.

B. 33500-M/s Bicharpur Coal Mine (Ultra Tech Cement Ltd.) accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

- a comprehensive plan to be submitted to Regional Director, CGWB. Firm shall also undertake periodic maintenance of recharge structures at its own cost.
4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, North Central Region, Bhopal for verification and under intimation to this office.
 5. The firm at its own cost shall install 5-6 Nos. of piezometers with automatic water level recorders having telemetry systems at suitable location and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board North Central Region, Bhopal.
 6. The ground water monitoring data in respect of S. No. 2 & 5 to be submitted to Central Ground Water Board North Central Region, Bhopal on regular basis at least once in a year.
 7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
 8. Action taken report in respect of S. No. 1 to 7 may be submitted to CGWA within one year period.
 9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.
 10. This NOC is subject to prevailing Central/State Government rules/laws or Court orders related to construction of tubewell/ ground water withdrawal/ construction of recharge or conservation structures/ discharge of effluents or any such matter as applicable.
 11. This NOC does not absolve the applicant / proponent of his obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
 12. The NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and be taking decisions independently of the NOC.
 13. This NOC is valid from 27/09/2016 till 26/09/2018.


Member Secretary

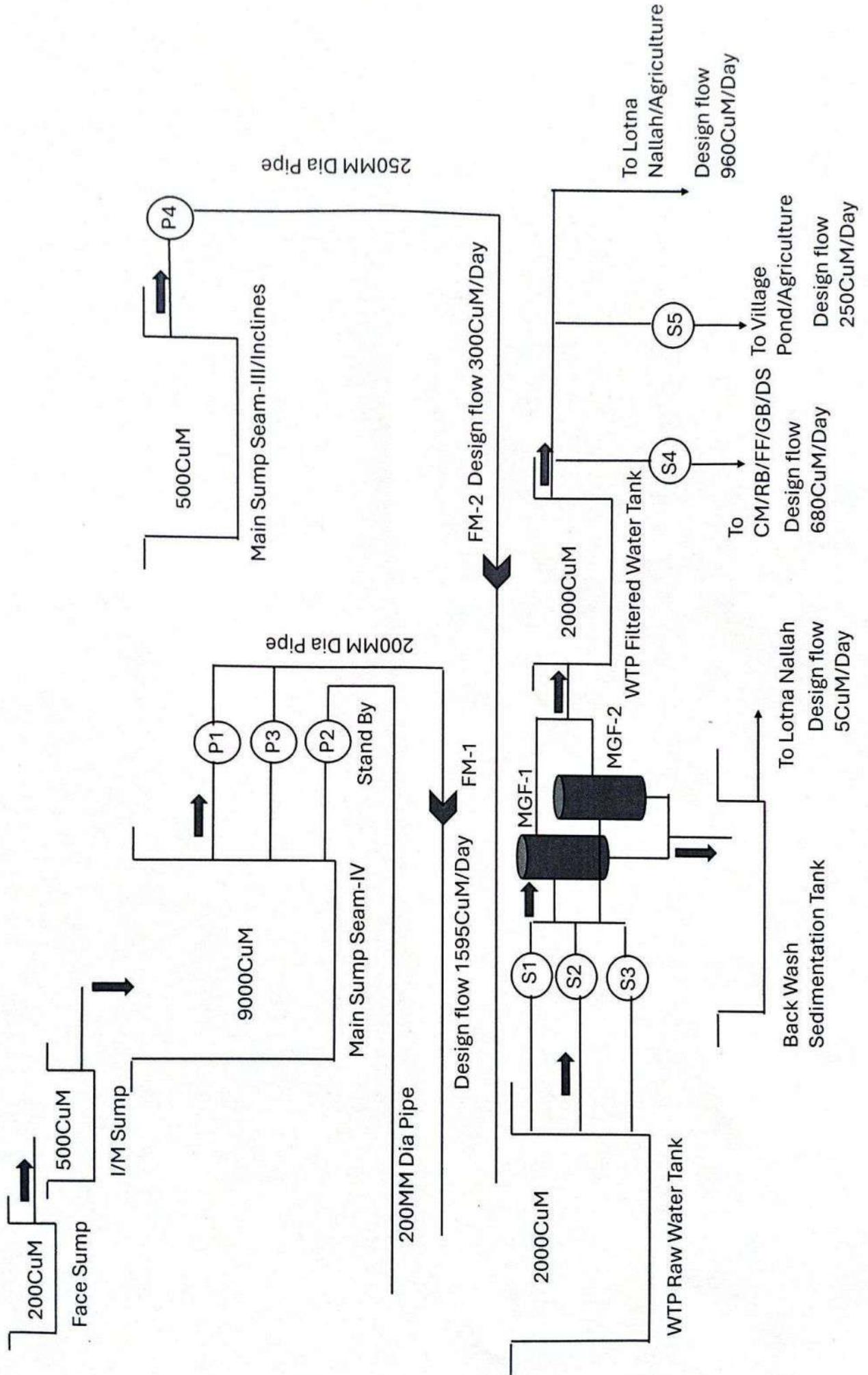
Copy to:

1. The Director, Ministry of Environment, Forests & Climate Change, (Impact Assessment Division), 3rd Floor, Vayu Bhawan, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi-110003.
2. The Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5 Sector, Arera Colony, Bhopal-16, Madhya Pradesh **with a request to ensure that the conditions mentioned in the NOC are complied by the firm.**
3. The District Collector, District Shahdol, Madhya Pradesh
4. The Regional Director, Central Ground Water Board, North Central Region, Bhopal This has reference to your recommendation dated 08/03/2016.
5. TS to the Chairman, Central Ground Water Board, Bhujal Bhawan, Faridabad, Haryana.
6. Guard File 2016-17.

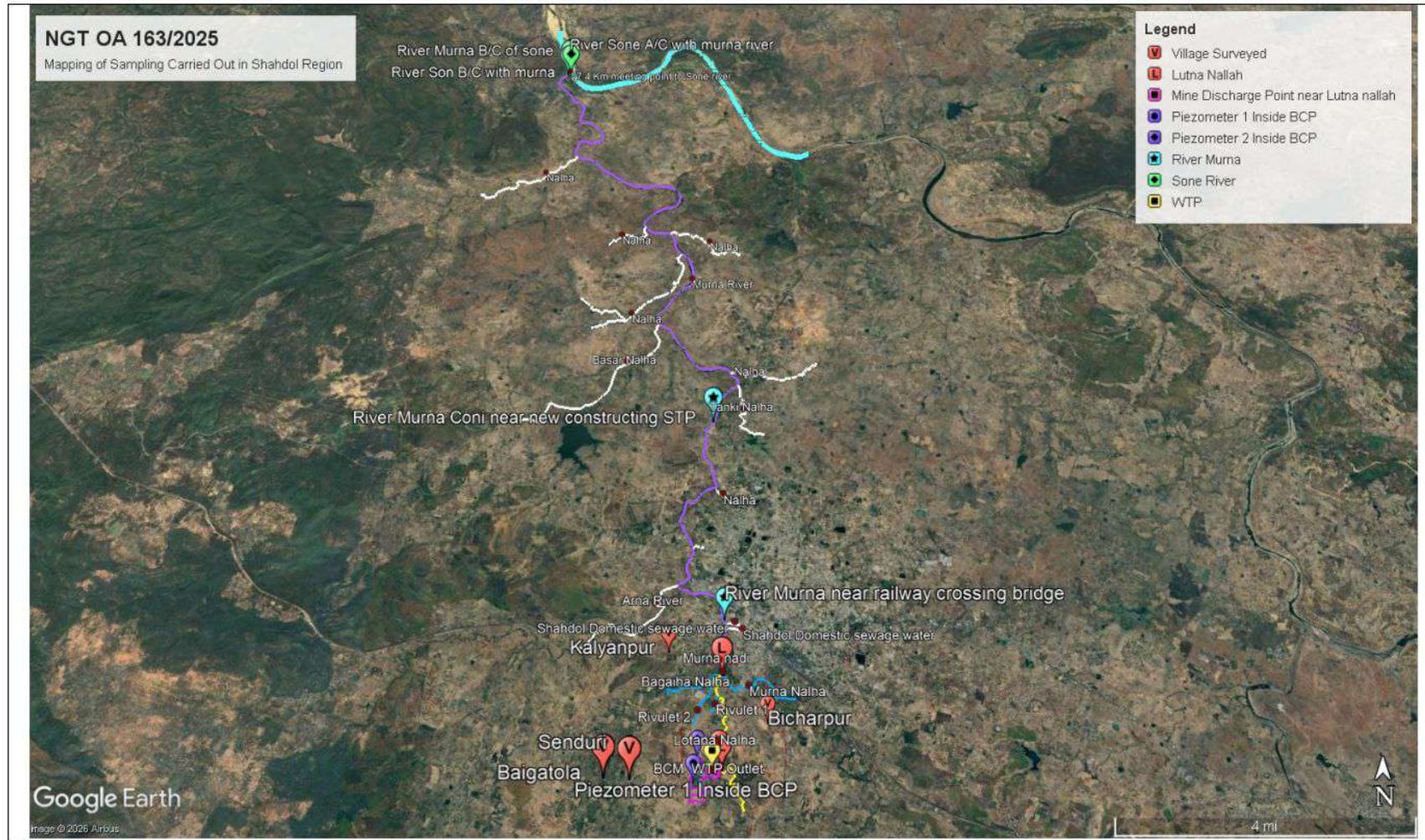

Member Secretary

Bicharpur Coal Mine- Shahdol

Water Flow Diagram Of Mine Seepage Water/Dewatering Quantity- 1895CuM/Day



Sampling Location Map in & around Bicharpur Coal Mining Project





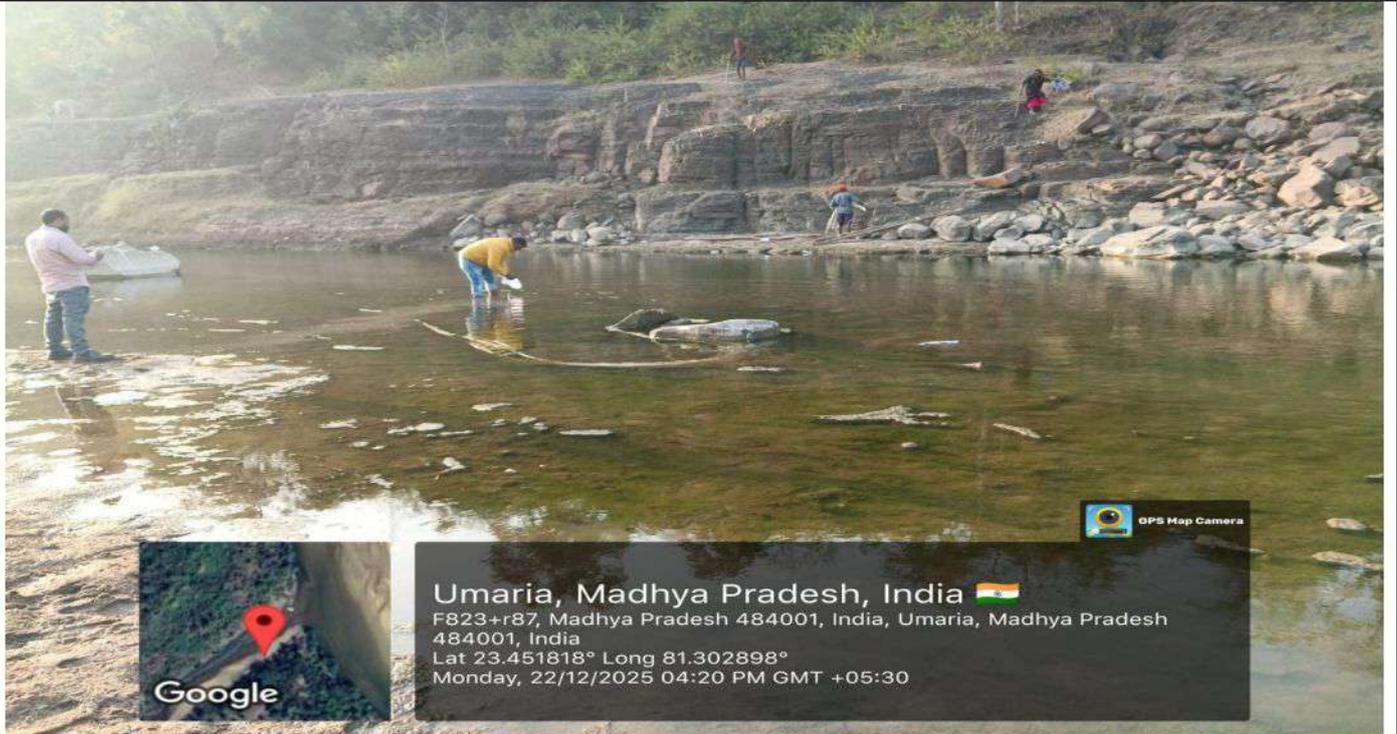
Siduri, Shop Vichar Pur, Shahdol, Majhauri, Madhya Pradesh 484001, India 🇮🇳

Latitude
23.2644733°

Longitude
81.3469615°

Local 10:56:08 AM
GMT 05:26:08 AM

Altitude 469 meters
Monday, 22.12.2025



Google



Umaria, Madhya Pradesh, India 

F823+r87, Madhya Pradesh 484001, India, Umaria, Madhya Pradesh 484001, India

Lat 23.451818° Long 81.302898°

Monday, 22/12/2025 04:20 PM GMT +05:30



Siduri, Shop Vichar Pur, Shahdol, Majhauri, Madhya Pradesh 484001, India 

Latitude
23.265448260101945°

Local 12:56:15 PM
GMT 07:26:15 AM

Longitude
81.3458488648737°

Altitude 467 meters
Monday, 22.12.2025



GPS Map
Camera Lite

79M2+M3W, Bicharpur, Shahdol, Madhya Pradesh 484001, India 

Latitude
23.28510938053075°

Longitude
81.34860645839446°

Local 09:55:15 AM
GMT 04:25:15 AM

Altitude 455 meters
Tuesday, 23.12.2025



GPS Map
Camera Lite

79M2+M3W, Bicharpur, Shahdol, Madhya Pradesh 484001, India 

Latitude
23.28454749308849°

Longitude
81.34827141135347°

Local 09:37:50 AM
GMT 04:07:50 AM

Altitude 453 meters
Tuesday, 23.12.2025

Email**Legal Cell**

Re: Service of Joint Committee Report in OA 163/2025 CZ Ashok Patel vs State of MP and ors

From : Legal Cell <legalcell.pcb@mp.gov.in>

Fri, Feb 27, 2026 04:07 PM

Subject : Re: Service of Joint Committee Report in OA 163/2025 CZ Ashok Patel vs State of MP and ors 1 attachment**To :** Dy. Director General of Forest, RO Bhopal <rowz.bpl-mef@nic.in>, harnengt <harnengt@gmail.com>, cpcb bhopal <cpcb.bhopal@gmail.com>, ropcbshahadol <ropcbshahadol@gmail.com>, Dr Kedar Singh <dmsahadol@nic.in>, dtca2020@gmail.com**Cc :** parul bhadoria04 <parul.bhadoria04@gmail.com>

Madam/Sir

Please find enclosed the Joint committee Report on behalf of MP PCB filed in OA 163/2025 ASHOK PATEL v STATE OF MADHYA PRADESH & Ors. vide order dated 19.11.2025. **This mail may be treated as proof of service.**

Regards

**LEGAL CELL
MP PCB**

 **Final JCR OA 163-2025 Ashok Patel v State of MP.pdf**
9 MB
